Factual Report in the matter of Rajendra Tiwari V/s Union of India & Ors. (OA No. 115/2025) as per the directions of Hon'ble NGT, Central Zone Bench, Bhopal

Background

In the case filed by Sh. Rajendra Tiwari V/s Union of India & Ors. before the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, the applicant Sh. Rajendra Tiwari has raised the issue regarding illegal operation of a Commercial Establishment named as "Tree Life Resort" upon the land of khasra no. 460, 461, 462, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 477, 478, 479 and 742/460 of Village Kachrawala, Tehsil Amer, District Jaipur and most of the part of commercial establishment is situated upon reserved forest land of Khasra No. 460, 461, 462, 464 and 467 of Village Kachrawala and rest of the land of impugned commercial establishment is revenue land, however, same is integral part of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary. It is also alleged that this commercial establishment is integral part of the eco sensitive zone of the "Nahargarh Wildlife Sanctuary" and the project proponent has not obtained requisite permissions from National Borad of Wild Life, State Forest Department, Rajasthan State Pollution Control Board and Central Ground Water Authority and the Commercial activity is being operated without having valid permission under the Environment (Protection) Act, 1986, the Air Act, 1981,the Water Act, 1974 and also without Wildlife clearance in view of EIA Notification, 2006. Further, it has also been alleged by the petitioner that the Commercial Establishment gives the premises on rent for marriage parties and other programs and these events are allowed to be continued even in the midnight without any hindrance and are adversely impacting the environment and wildlife as huge speakers, lights, high volume crackers are being used.

Order

Hon'ble NGT Central Zone Bench passed an order on 25.08.2025 and operative part of the order is as follows:

"1.Issues raised in this application are violation of Environment (Protection) Act, 1986, Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972. The contentions of the Learned Counsel for the applicant are that Old Khasra No.174 of Village Kachrawala measuring 48 Bheegas was entirely recorded in the name of forest department in view of Van Bandobast Plan of Vankhand Amer-54 and Khasra No.174 came to be divided in number of Khasras indicated in Para No.8 of this Original Application and New Khasra No's 377, 378, 379, 380, 461, 467, 403/711 and 487/710 of Village Kachrawala (Old Khasra No.174) are found to be recorded in the name of Jaipur Development Authority and also New Khasra No's 460 (Old Khasra No. 174), 468, 469, 472, 474, 477 and478 are recorded in the name of Respondent No.11. It is to clarify here that New Khasra No.460 of Village Kachrawala got originated from Old Khasra No.174 of Village Kachrawala which was entirely recorded in the name of forest department as reserved forest land and thus the reserved forest land is being misappropriated for commercial purposes as the Respondent No.11 had converted the land of Khasra No.460 of Village Kachrawala for commercial purposes which is against the very scheme of Forest Conservation Act, 1980.

2. That Respondent No.18 is operating a commercial establishment named Tree Life Resort upon the land of Khasra No's 460, 461, 462, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 477, 478, 479 and 742/460 of Village Kachrawala, Tehsil Amer, District Jaipur and most of the part of commercial establishment is situated upon reserved forest land of Khasra No. 460, 461, 462, 464 and 467 of Village Kachrawala and rest of land of impugned commercial establishment is revenue land, however same is integral part of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and Village Kachrawala has been mentioned in list of Villages falling within the periphery of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and thus the commercial establishment of Respondent No.20 is also integral part of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary.

6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One representative from the Addl. Chief Secretary, Forest & Wildlife, Government of Rajasthan (Rajasthan)

(ii) One representative from the Principal Chief Conservator of Forest, (Rajasthan)

(iii) One representative from the Regional Director, Central Ground Water Board, Jaipur (Western Region) (Rajasthan)
(iv) One representative from the Member Secretary, State Pollution Control Board, Jaipur (Rajasthan)

7. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

Field Visit

The State Board being Nodal Agency in this matter, sought the nominations from departments involved in the committee constituted by Hon'ble NGT and following officials were nominated:

(i) Sh. Vijay Pal Singh, Deputy Conservator of Forests, (WL), Zoo, Jaipur.

(ii) Smt. Pooja, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North)

(iii) Sh. Shashank P Singh, Sc-C, Central Ground Water Board, Western Region, Jaipur.

Copy of the nominations are enclosed and collectively marked as **Annexure-1**. The committee decided to visit the site on 18.11.2025 for the purpose of taking ground observations and analysis of official records of the Commercial Establishment. It is pertinent to mention that the petitioner was also contacted telephonically to be present during the visit but he did not show up.

Observations

Following is the factual observation of the site visit:

(i) The unit named as M/s Rajscape Resorts Pvt. (Tree of Life Resort& Spa) is a Hotel activity and is engaged in operation of a 17 room Hotel at Khasra No. 469, 472, 474, 477, 478, 468, 460 Village- Kachrawala, Kukas, Tehsil- Amber, District- Jaipur.

(ii) As per the categorization of the State Board, Hotels (upto20 rooms) are covered under Green Category. The unit had submitted first application dated 31.01.2010 for Consent to Establish under the provisions of the Water Act, 1974 and the Air Act, 1981, which was granted vide State Board's letter dated 10.02.2010 for hotel activity for 34 beds. Subsequently, unit applied for further Consent to Establish/Consent to Operate, which were disposed of by the RSPCB on merits. *At present, the unit is having valid Consent to Operate under the provisions of the Water Act, 1974 and the Air Act, 1981 dated 22.11.2023, valid till 30.11.2033 for Hotel activity for 17 rooms.* Copy of the Consent to Establish dated 10.02.2010 and Consent to operate dated *22.11.2023 are* enclosed and marked as **Annexure- 2**.

(iii) There is one borewell in the premises of the unit. The unit has submitted self-exemption certificate obtained from CGWA for abstraction of 09.18 KLD ground water (below 10 KLD) from 01 borewell. Unit has provided water meters at the borewell and maintaining a physical logbook of groundwater abstraction as per the conditions of the self-exemption certificate. The unit representative informed the committee that they are using the ground water only for drinking purpose and the other requirement of water are met through tanker supply. Copy of CGWA self-exemption certificate is enclosed and marked as **Annexure- 3**.

(iv) The total built up area of the unit is less than 20,000 Square Meter (As per the map approved by the Panchayat Samiti, built up area is 2439.25 Square Meter), therefore, unit does not require to obtain Environmental Clearance under the provisions of the EIA Notification dated 14.09.2006. Copy of approved Map of total built up area is enclosed and marked as **Annexure- 4.**

(v) During the visit, it was enquired by the committee from the hotel management that whether any events/marriage functions are being organized by them and it was informed and also found that no such facility is being provided by the hotel. The hotel property is not being used for marriage/events.

(vi) With reference to the location of the project, It was reported by the representative of Forest Department that unit's premises falls outside the forest boundaries and falls within the Eco Sensitive Zone of Nahargarh Wildlife Sanctuary notified on 08.03.2019.

(vii) As per the land conversion order dated 05.12.2006 issued from District Collector, Jaipur, land was converted for Industrial (tourism unit) on 05.12.2006 (for Khasra No. 469, 472, 474, 477, 478, 468, 460 Village- Kachrawala). Copy of Conversion order dated 05.12.2006 is attached and marked as **Annexure- 5**.

(viii) That Zonal Master Plan of the Nahargarh Wild Life Sanctuary, referred above has been approved by the State Government which inter-alia says as under:-

*"**10.4Existing Activity/Use***

ESZ Notification dated 08-03-2019 prescribed regulations regarding new hotel, resort, commercial establishments, etc. This leads to the requirement of defining what is "existing."

For purpose of ZMP for the ESZ, hotels, resorts, commercial establishments, etc. shall be considered as existing if they have any of the following issued prior to 08.03.2019 ESZ Notification of Nahargarh:

1. Electricity connection for non-agricultural use.

2. Approval by Tourism Department as tourism unit.

3.Conversion order/Patta for non-agricultural use.

4. Building Plan approval.

5. Order regarding change in land use.

6. Proof of deposition of tax as hotel, resort, commercial establishment, etc.

7. CTE/CTO/Environmental Clearance."

(ix) Further, as per the circular dated 26.09.2023 issued from Forest, Environment & Climate Change Department, Govt. of Rajasthan regarding clarification of Hotels, resorts etc. it has been clarified that projects having any 07 listed documents (as mentioned above) prior to issue of Notification of Eco Sensitive Zone 08.03.2019 would be considered as existing. Copy of the circular enclosed and marked as **Annexure-6.**

(x) The unit under question is having 04 documents from the above list i.e. *Approval by Tourism Department as tourism unit, Conversion order/Patta for non-agricultural use, Proof of deposition of tax as hotel/resort, CTE/CTO/* issued prior to 08.03.2019 which confirms that the establishment was in existence prior to issuance of the Notification dated 08.03.2019. The documents are attached and collectively marked as **Annexure-7**.

(xi) As per the notification and Zonal Master Plan, the hotel activity is covered under regulated activities.

(xii) The occupancy during visit of the joint committee on 18.11.2025 was of total 53 persons only (Guest-17 people and staff-36 people). Unit is having Sewage Treatment Plant (STP) for treatment of waste water generated from the unit. No discharge of treated or untreated waste water was observed within or outside the premises during visit. Treated waste water is being utilized for plantation within premises. Copy of occupancy report enclosed and marked as **Annexure- 8**.

(xiii) It is also noteworthy that, the work related to defining the boundary of Nahargarh Wildlife Sanctuary is under review by the State Forest Department as the matter is sub judicial in **E.A. No. 06/2024 in O.A. No. 97/2022, Kamal Tiwari V/s Union of India & Ors pending before Hon'ble NGT, CENTRAL ZONAL BENCH, BHOPAL.**

In this regard, as per the representative of Forest Department, meetings were convened under the chairmanship of Principal Chief Conservator of Forests and Chief Wild Life Warden, Rajasthan, Jaipur on 07.01.2025, 21.01.2025, 26.03.2025 and 27.06.2025.

As per the minutes, the exercise for identification and demarcation of the sanctuary boundary has been completed by the Forest Department and digital map has been finalized in accordance with the SOP and the original Notification dated 22.09.1980. The finalized map and digital map has been submitted by the Forest Department, GoR before Hon'ble NGT after due approval from the Hon'ble Forest Minister, GoR on 18.07.2025. Hon'ble High Court of Rajasthan in the matter of D.B. Civil Writ Petition (PIL) No. 14254/2025 (Nahargarh Van Evam Vanya Jeev Suraksha Evam Seva Samiti Vs Union of India & Ors.) passed an order dated 19.09.2025 which inter-alia say as under:

> **"It is directed that in the meanwhile, no change in the boundaries of the existing Nahargarh Wildlife Sanctuary which would include the Eco Sensitive Zone and the described area, shall be made"**

(Copy of the Minutes of Meeting dated 07.01.2025, 21.01.2025, 26.03.2025 and 27.06.2025 are enclosed and marked as **Annexure- 9** and copy of Hon'ble High Court order dated 19.09.2025 is enclosed and marked as **Annexure-10**)

Conclusion

(I) The unit is being operated outside Forest Area and within ESZ of the sanctuary.

(II) The Hotel was preexisting before the issuance of notification dated 08.03.2019.

(III) The unit is operational after obtaining valid consent from the State Board under the provisions of the Water Act, 1974 and the Air Act, 1981 for the hotel activity for 17 rooms.

(IV) The unit does not require to obtain Environmental Clearance under the provisions of the EIA Notification dated 14.09.2006.

(V) The unit has obtained a self-exemption certificate from Central Groundwater Authority for the groundwater abstraction to the tune of 9.18 KLD through 1 existing borewell.

Enclosures:

(i) Letter dated 10.10.2025 from ACS (Environment) nominating DCF (WL), Zoo, Jaipur, Letter dated 25.09.2025 issued from PCCF, Forest Department nominating DCF (WL), Zoo, Jaipur, Letter dated 25.09.2025 issued from CGWA nominating Scientist-C, CGWB, Western Region, Jaipur, and office order dated 19.09.2025 issued from RSPCB appointing RO, Jaipur (North) as OIC in the case **(Annexure-1)**.

(ii) Copy of the Consent to Establish dated 10.02.2010 and Consent to Operate dated *22.11.2023* **(Annexure-2).**

(iii) Copy of CGWA self-exemption certificate **(Annexure-3).**

(iv) Copy of map approved by Panchayat Samiti for total Built up Area **(Annexure-4).**

(v) Copy of land allotment order issued by District Collector (**Annexure-5**).

(vi) Circular dated 26.09.2023 **(Annexure - 6)**.

(vii) Documents issued prior to 08.03.2019 **(Annexure - 7)**.

(viii) Copy of occupancy report **(Annexure-8).**

(ix) Copy of the Minutes of Meeting dated 07.01.2025, 21.01.2025, 26.03.2025 and 27.06.2025 **(Annexure -9).**

(x) Copy of Hon'ble High Court order dated 19.09.2025 **(Annexure - 10)**.

(xi) Photographs taken during the field visit **(Annexure -11)**.

(Shashank Pratap Singh)	(Pooja)	(Vijay Pal Singh)
Scientist-C, CGWB, Western Region, Jaipur	Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North)	Deputy Conservator of Forests, Wild Life (Zoo), Jaipur.

राजस्थान सरकार
वन विभाग

क्रमांक: प016(2)वन/2025–08846 जयपुर, दिनांक:

सदस्य सचिव,
राजस्थान राज्य प्रदुषण नियंत्रण बोर्ड,
जयपुर राज0।

विषयः– Nomination of Member as well as Nodal Officer to Joint Committee in compliance with the Order dated 25.08.2025 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 114/2025, 115/2025 and 116/2025 (CZ) namely Rajendra TiwariVs Union of India & Ors. के संबंध में।

संदर्भः– आपका पत्र क्रमांक प0 10(784) RPCB/Legal/NGT/2025/945-48, 10(785) RPCB/Legal/NGT/2025/953-56 and 10(786) RPCB/Legal /NGT/2025/949-52 dated 19.09.2025

उपरोक्त विषयान्तर्गत संदर्भित पत्रो के क्रम में लेख है कि माननीय हरित अधिकरण द्वारा पारित निर्णय दिनांक 25.08.2025 की अनुपालना में गठित संयुक्त समिति में अतिरिक्त मुख्य सचिव, वन महोदय की ओर से उप वन संरक्षक (वन्यजीव) चिडियाघर जयपुर को प्रतिनिधि के रूप मे नामित किया गया है। जिनका विवरण निम्नानुसार है:–

क्र सं.	नाम	पदनाम	दुरभाष	ईमेल
1.	श्री विजयपाल सिंह	उप वन संरक्षक (वन्यजीव) चिडियाघर जयपुर	9782062885 141–2617319	dcfwl.zoo.forest@rajasthan.gov.in

भवदीय,

(बीजो जॉय)
विशिष्ट शासन सचिव

Document certified by BIJO JOY <Joybijo@gmail.com>
Digitally Signed by Bijo Joy
Designation: Special Secretary To Government
Date :10-10-2025 04:31:26

RajKaj Ref No.: 18269577
eSign DSC

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर
फोन नम्बर: 0141–2700151 ई–मेल: pccf.cwlw.forest@rajasthan.gov.in

क्रमांक:एफ.8(50)2025/ई–3902–8300174/विधि/मुवजीप्र दिनांक:

निमित्त,

उप वन संरक्षक (वन्यजीव), चिड़ियाघर,
जयपुर

विषयः– माननीय राष्ट्रीय हरित अधिकरण, सेंट्रल ज़ोन बेंच, भोपाल में लंबित मूल प्रार्थना–पत्र संख्या 115/2025 (cz) राजेन्द्र तिवारी बनाम यूनियन ऑफ इंडिया एंड अदर्स।

संदर्भ :– .सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर के पत्र क्रमांक 17861819 दिनांक 18.09.2025

महोदय,

विषयान्तर्गत संदर्भित पत्र से प्राप्त माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा मूल प्रार्थना–पत्र संख्या 115/2025 (cz) राजेन्द्र तिवारी बनाम यूनियन ऑफ इंडिया एंड अदर्स में पारित आदेश दिनांक 25.08.2025 के बिंदु संख्या 6 में समिति का गठन किया गया है।

अतः पारित आदेश दिनांक 25.08.2025 की अनुपालना में समिति में प्रधान मुख्य वन संरक्षक (वन बल प्रमुख), राजस्थान जयपुर की ओर से आपको प्रतिनिधि मनोनीत किया जाता है।

संलग्न – उपरोक्तानुसार

भवदीया,

(शिखा मेहरा)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक, राजस्थान
दिनांक:

क्रमांक:एफ.8(50)2025/ई–3902–8300174/विधि/मुवजीप्र
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. अतिरिक्त मुख्य सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, जयपुर।
2. प्रधान मुख्य वन संरक्षक (वन बल प्रमुख) राजस्थान, जयपुर।
3. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर।

Copy to RO Jaipur (I)

08/10/25 Legal 8301 07/10/2025

ACF 9/10/2025

09/10/25

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक, राजस्थान

Document certified by Shikha Mehra <shikhamehraifs@gmail.com>.
Digitally Signed by Shikha Mehra
Designation : Principal Chief Conservator Of Forest
Date :25-09-2025 04:23:40

RajKaj Ref No.: 17983773
eSign DSC

No. TS/01/AAP-2025-26/CGWB/WR/25- 921.

भारत सरकार /Govt. of India
जल शक्ति मंत्रालय /Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग /
Ministry of Water Resources, RD & GR
केंद्रीय भूमि जल बोर्ड/ Central Ground Water Board
पश्चिमि क्षेत्र, जयपुर / Western Region, Jaipur

6-A, झालना डूंगरी, जयपुर (राज)/
6-A, Jhalana Doongri, Jaipur-302004 (Raj)
Tel: 0141-2706338, Fax: 2706991
Email: rdwr-cgwb@nic.in, tswr-cgwb@nic.in

दिनांक:25.09.2025

कार्यालय आदेश संख्या : 45- 2025-26

श्री शशांक प्रताप सिंह, वैज्ञानिक-सी (Mob. No. 7838883347) को माननीय राष्ट्रीय हरित अधिकरण, मध्य क्षेत्र, पीठ भोपाल द्वारा दिनांक 25.8.2025 के आदेश द्वारा राजेन्द्र तिवारी बनाम भारत संघ एवं अन्य के मामले में गठित संयुक्त समिति के केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र का प्रतिनिधित्व करने वाले सदस्य एवं नोडल अधिकारी के रूप में नामित किया जाता है। /Sh. Shashank Pratap Singh, Scientist-C (Hg.) (Nob. No. 7838883347) is hereby nominated for the Member as well as Nodal Officer representing Central Ground Water Board, Western Region, of the Joint Committee constituted by the Hon'ble National Green Tribunal, Central Zone, Bench Bhopal, vide its order date 25.8.2025 in the matter of O.A. No. 115/2025 (CZ) namely Rajendra TiwariVs Union of India & Ors.

आपको निर्देश दिया जाते है की आप सभी संबंधित पक्षों से समन्वय कर, माननीय अधिकरण के निर्देशों के अनुसार अपेक्षित रिपोर्ट समय पर प्रस्तुत करेंगे। आपके संदर्भ एवं आवश्यक कार्रवाई हेतु अधिकरण के दिनांक 25.08.2025 के आदेश की एक प्रति संलग्न है।/It is directed to coordinate with all concerned and ensure timely submission of the requisite report in accordance with the directions of the Hon'ble Tribunal. A copy of the Tribunal's order dated 25.08.2025 is enclosed herewith for your reference and necessary action

के पी सिंह 25/9/25

(के . पी. सिंह /K.P.Singh)
वैज्ञानिक-डी(जीपी) एवं कार्यालय प्रमुख/
Scientist-D & Head of Office

प्रति,

1. श्री शशांक प्रताप सिंह, वैज्ञानिक-सी (एचजी), केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र, जयपुर।/Sh.Shashank Pratap Singh, Scientist-C (Hg.), Central Ground Water Board, Western Region, Jaipur.

जानकारी हेतु प्रतिलिपि/ Copy for information to:

1. सदस्य, केंद्रीय भूजल प्राधिकरण, भारत सरकार, नई दिल्ली।/ The Member, Central Ground Water Authority, Govt. of India, New Delhi.
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, झालना डूंगरी, जयपुर।/ The Member Secretary, Rajasthan State Pollution Control Board, Jahalan Doongri, Jaipur.
3. अतिरिक्त मुख्य सचिव, वन एवं वन्यजीव, राजस्थान सरकार, जयपुर।/ The Additional Chief Secretary, Forest & Wildlife, Government of Rajasthan Jaipur.
4. प्रधान मुख्य वन संरक्षक, वन एवं वन्यजीव, अरण्य भवन, जयपुर।/ The Principal Chief Conservator of Forest, Forest & Wildlife, Aranya Bhawan, Jaipur.
5. प्रभारी अधिकारी, केंद्रीय भूजल प्राधिकरण, केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र, जयपुर। The OIC, CGWA,, Central Ground Water Board, Western Region, Jaipur

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

No. F.10 (785) RPCB/Legal/NGT/2025/953-956 Date: 19-09-2025

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (North).
Mobile No.: 7073581777
Email: rorpcb.jaipur[at]gmail[dot]com

Subject:- Nomination of Member as well as Nodal Officer to Joint Committee in compliance with the Order dated 25.08.2025 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 115/2025 (CZ) , Rajendra TiwariVs Union of India & Ors..

Madam,

This has reference to the subject cited above. The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide its order dated 25.08.2025 in Original Application No. 114/2025 (CZ), has constituted a Joint Committee and directed as follows:

> ***6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-***
>
> ***i. One representative from the Addl. Chief Secretary, Forest& Wildlife, Government of Rajasthan (Rajasthan)***
>
> ***ii. One Representative from the Principal Chief Conservator of Forest, (Rajasthan)***
>
> ***iii. One representative from the Regional Director, Central Ground Water Board, Jaipur (Western Region) (Rajasthan)***
>
> ***iv. One representative from the Member Secretary, State Pollution Control Board, Jaipur (Rajasthan)***
>
> ***7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.***

In compliance with the directions of the Hon'ble Tribunal, you are hereby appointed as the Member as well as Nodal Officer representing the Rajasthan State Pollution Control Board in the aforesaid Joint Committee. You are directed to coordinate with all concerned and ensure timely submission of the report in accordance with the directions of the Hon'ble Tribunal.

A copy of the Tribunal's order dated 25.08.2025 is enclosed herewith for your reference and necessary action.

Enclosed-As above

(Sharda Pratap Singh)
Member Secretary

Copy to the following for information / necessary action:
1. Additional Chief Secretary, Forest & Wildlife, Government of Rajasthan, Jaipur
2. Principal Chief Conservator of Forest, Forest & Wildlife, Aranya Bhawan, Jaipur
3. Regional Director, Western Region, Central Ground Water Board, Jhalana Doongri, Jaipur

Signature Not Verified
Digitally signed by Sharda Pratap Singh
Designation : Member Secretary
Date: 2025.09.18 22:36:04 IST
Reason: Approved

Member Secretary

RajKaj Ref No.: 17861819

SD

Regional Office Jaipur (N)

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2452-2454
Order No : 2009-2010/Jaipur(N)/307 **Dispatch Date: 10/02/2010**

M/s Rajscape Resorts Pvt. Ltd.

KACHERAWALA Tehsil:AMBER
District:JAIPUR

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 31/01/2010 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, is hereby granted for your **Industry** situated/proposed at , **Kacherawala, Tehsil Amber, District Jaipur**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application (s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from **09/02/2010** to **31/01/2013** or date of Commencement of production / commissioning of the project or activities whichever is earlier.

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
HOTEL ACTIVITIES	Product	34.00 BEDS

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.

4 That the control equipment as proposed by the applicant shall be installed before trial or commercial production is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2452-2454
Order No : 2009-2010/Jaipur(N)/307 Dispatch Date: 10/02/2010

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	5.00	NIL	5.00 On Land For Plantation/Horticulture

6 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boiler (2Nos.)(1LAC KILO CALORIE/HOUR EACH)	WITH ADEQUATE STACK HEIGHT	--	--
D.G. Set(125KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
D.G. Set(325KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--

8 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2452-2454
Order No : 2009-2010/Jaipur(N)/307 Dispatch Date: 10/02/2010

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

9 **That unit shall utilize treated waste water for plantation within the premises and shall maintain zero discharge status out side the premises.**

10 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the **Water Act and Air Act**.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

Yours Faithfully

Regional Officer

Copy To:-
1 Member Secretary/Registry Cell, RSPCB, Jaipur..
2 Master File, RO Jaipur North, RSPCB, Jaipur.

Regional Officer

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : **F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2299-2300**
Order No : **2023-2024/Jaipur/12483** **Date:** **Nov 22 2023 6:39PM**

Unit Id : 11455

M/s Rajscape Resorts Pvt. Ltd.

Kacherawala Tehsil:Amber
District:Jaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 31/07/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Industry** situated at **Kacherawala Tehsil:Amber District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/12/2018** to **30/11/2033** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
HOTEL ACTIVITIES	Service	17.00 ROOMS

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.11.22 18:39:45 IST
Reason: Self Attested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2299-2300
Order No : 2023-2024/Jaipur/12483 **Date:** Nov 22 2023 6:39PM

Unit Id : 11455

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	5.000	NIL	5.000 On Land For Plantation/Horticulture

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
BOILER (2 NOS.) HSD FIRED(1LAC KILO CALORIE/HOUR EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D G SET(125KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D G SET(325KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.11.22 18:39:45 IST
Reason: Self Attested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2299-2300
Order No : 2023-2024/Jaipur/12483 Date: Nov 22 2023 6:39PM

Unit Id : 11455

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

7 That this Consent to Operate (CTO) shall be valid for 17 double bedded rooms without any star category.
8 That the unit shall comply with the guidelines dated 30/06/2021 issued by State Board for hotels/ marriage gardens/ restaurant/ banquet halls.
9 The Hotel has to seek fresh consent to establish & operate for any change in services/activity and any modification/alteration.
10 That entire STP treated domestic waste water shall be used for plantation/horticulture/flushing/cooling/ cleaning roads etc. within the premises and no waste water shall be discharged outside the premises. That Zero Liquid Discharge shall be maintained outside the premises.
11 That the usage of treated domestic effluent for gainful purposes like plantation/horticulture etc within the premises shall not allow the disposal of any kind of water/waste water (treated/untreated) in form of cesspool inside/outside the premises.
12 That the hotel shall maintain flow meters on sources/intake of fresh water, waste water generation and on the inlet and outlet of STP to measure the quantity of daily water consumption, waste water generation, waste water treated and reuse of treated waste water process wise and daily records of meter readings shall be maintained in a logbook and monthly summary shall be submitted to the Board.
13 That the hotel shall obtain all necessary permission from concern authorities i.e.District Administration Jaipur, Nagar Nigam & Jaipur Development Authority for establishment and operation of the hotel.
14 This consent is not an evidence for ascertaining title of the land.
15 That unit shall carryout plantation within the premises in at least 33% of the total plot area.

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.11.22 18:39:45 IST
Reason: Self Attested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2299-2300
Order No : 2023-2024/Jaipur/12483 Date: Nov 22 2023 6:39PM

Unit Id : 11455

16 That the Hotel shall ensure compliance of ambient air quality standards in respect of noise as prescribed under the Environment (Protection) Act and Rules made therein.

17 That the hotel shall maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from kitchen /laundry will retained in the trap.

18 That unit shall not dig any bore-well or abstract Ground Water without prior permission from the Central Ground Water Authority and fresh water demand shall be met out by RIICO / legal supplier if fresh water only.

19 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.

20 That this consent to operate is issued for project cost of Rs. 2107.54 Lacs. In case of increase in capital investment, the industry shall seek consent to establish/operate for the increased capital investment.

21 That no Hazardous waste shall be generated from any process within the unit's premises.

22 That unit shall intimate the State Board before applying for any "Star Category" certificate.

23 That the solid waste generated from the Hotel Services should be properly collected, segregated and disposed as per the provisions of Municipal Solid Waste (Management & Handling) Rules, 2016.

24 That submission of any incorrect or partial information/false documents or concealment or misrepresentation of material facts shall make the applicant/industry/ process/ project liable for legal action, under the provisions of Water (Prevention & Control of Pollution) Act'1974 & Air (Prevention & Control of Pollution) Act'1981, which may include imprisonment and/or penalty as per the provisions of the statutes.

25 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.

26 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the unit falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department,any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent.The project proponent shall ensure the operation of unit only after obtaining the permission from the departments in concern (if applicable).

Signature valid
Digitally signed by Vijay Sharma
Date: 2023.11.22 18:39:45 IST
Reason: Self Attested
Location:

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2299-2300

Order No : 2023-2024/Jaipur/12483 **Date:** Nov 22 2023 6:39PM

Unit Id : 11455

27 **That the industry shall apply for renewal of consent to operate before 04 months from expiry of this consent.**

28 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

29 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

30 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

31 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

32 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

33 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

34 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

35 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

Signature valid

Digitally signed by Vijay Sharma
Date: 2023.11.22 18:39:45 IST
Reason: Self Attested
Location:

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : **F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2299-2300**

Order No : **2023-2024/Jaipur/12483** **Date:** **Nov 22 2023 6:39PM**

Unit Id : 11455

36 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jaipur]

(A): **Copy to:-**

1 Master File.

Regional Officer[Jaipur]

Signature valid

Digitally signed by Vijay Sharma
Date: 2023.11.22 18:39:45 IST
Reason: Self Attested
Location:

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY

सत्यमेव जयते

भूजल निकासी हेतु छुट पत्र
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME **Rajscape Resorts Pvt. Ltd.**

PROJECT ADDRESS **Village Kacherawala, Tehsil Amber, District Jaipur, Rajasthan**		PIN CODE **302028**
STATE **RAJASTHAN**	DISTRICT **JAIPUR**	TOWN/BLOCK **AMBER**

COMMUNICATION ADDRESS **Village Kacherwala, Block Kukas, District Jaipur, Rajasthan**

ADDRESS OF CGWB REGIONAL OFFICE **6-A, Jhalana Doongri, Jaipur 302004, Rajasthan.**

1. EXEMPTED LETTER NO. **EXM/INF/RJ/2025/11477/N**	2. DATE OF ISSUANCE. **12/08/2025**
3. APPLICATION NO. **INF/RJ/2025/11477**	4. APPLICATION TYPE **Infrastructure**
5. PROJECT STATUS **Existing Project**	6. VALID FROM **12/08/2025**

7. AREA TYPE CATEGORY **Over Exploited** (GWRE - **2024**)

8. VALID UP TO **Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.**

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m^3/day	m^3/year	m^3/day	m^3/year	m^3/day	m^3/year
9.18	3350.70	**0.00**	0.00	**9.18**	3350.70

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

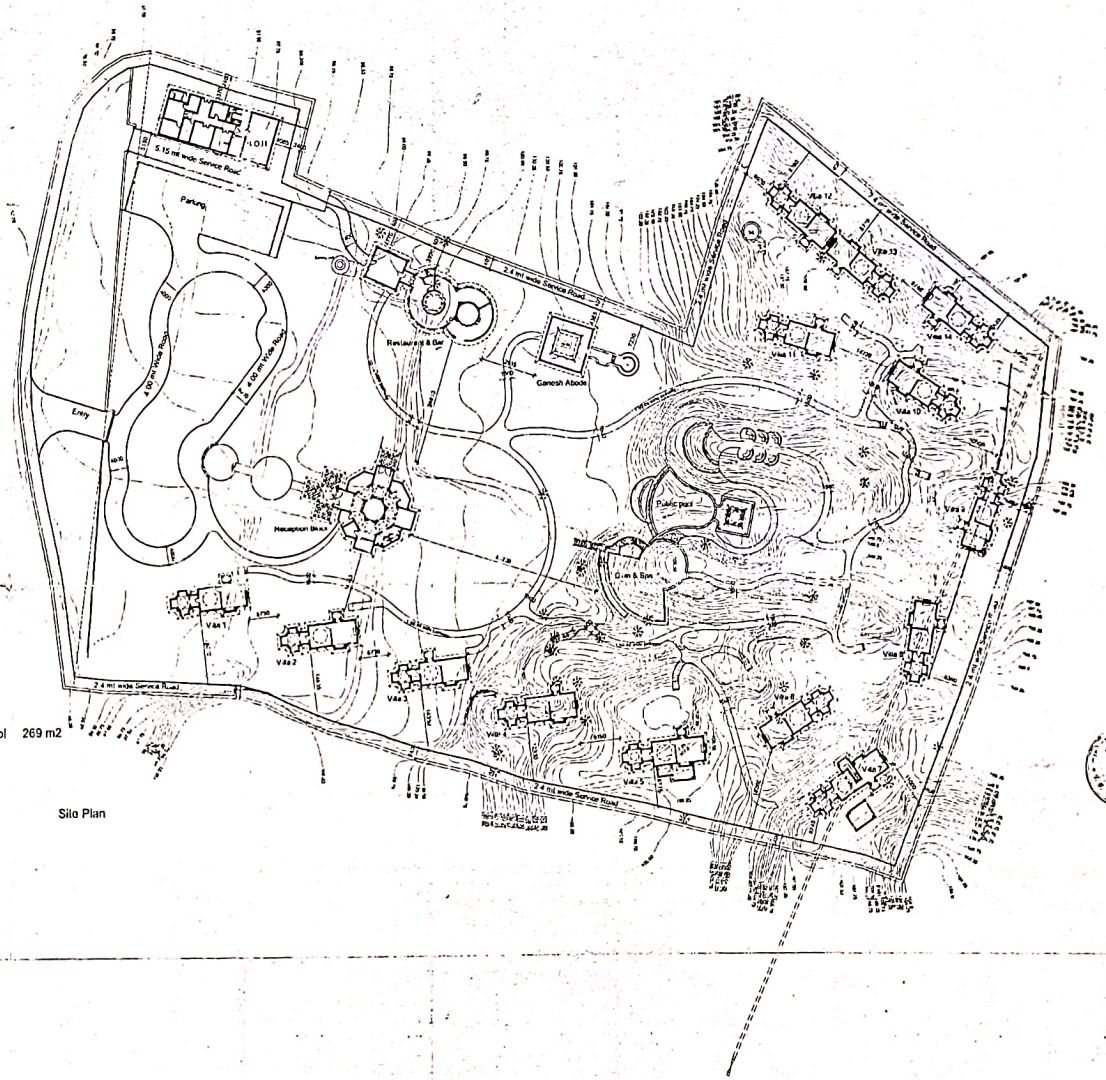
11. EXEMPTION CATEGORY **1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC**

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.
2. This exemption letter is being issued under relevant provision(s) of extant guidelines.
3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.
4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.
5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।
2. यह इग्ज़ेमप्शन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।
3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।
4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।
5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्ज़ेमप्शन (छूट) पत्र गलत / नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इग्ज़ेमप्शन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

This is an auto generated document & need not to be signed

Central Ground Water Authority, Delhi



Site Plan

Area statement

Building Name	Built-up area	Open Area
1. Villa @ 9	92.00m2 828.00 m2	1. Public pool 269 m2
2. Villa 4 & 6 @2	98.00m2 196.00m2	
3. Villa5	104.00m2	
4. Villa 7(2 bed) @2	110.00m2 220.00m2	
5. Reception block	228.50 m2	
6. Restaurant/Bar & Kitchen	282.00m2	
7. Garden Pavilion	104.40 m2	
8. Temple	9.35 m2	
9. Gym & Spa	182.00m2	
10. BOH	284.50m2	
Total Ground Floor Built-Up Area	**2439.25 m2**	

Note: All open areas are not included

ARCHITECTS
PANIKA
Amruti-Lite
Off Nagari Hospital Road,
Near Gujarat College,
Ahmedabad-380 006.

JOB TITLE
LANDSCAPE RESORTS

DRAWING TITLE
Site Plan

N

Scale 1:500 @A1
1:1000@A3

Annexure-4

प्रारूप "ख"
देखिये नियम 8 (2) और (3)

कार्यालय जिला कलक्टर, जयपुर

क्रमांक: राजस्व 18 बी (01) 2006/एच/ 14223 दिनांक:- 5/12/06

संपरिवर्तन आदेश

श्री मुकेश मीणा पुत्र श्री नारायण मीणा 37-भागीरथ नगर अटल मार्ग, टोंक फाटक, जयपुर के आवेदन पर उसकी खातेदारी अभिधृति में धारित कृषि भूमि का राजस्थान भू राजस्व (ग्रामीण क्षेत्रों में कृषि भूमि का अकृषिक प्रयोजनों के लिए संपरिवर्तन नियम, 1992 के नियम 8(2) /8(3) के अधीन अकृषि प्रयोजन के लिए इसके द्वारा संपरिवर्तन किया जाता है। जिसकी विशिष्टियां नीचे दी गई है।

1. आवेदक खातेदार अभिधारी का नाम पिता/पति के नाम सहित पूरा पता।	श्री मुकेश मीणा पुत्र श्री नारायण मीणा 37-भागीरथ नगर अटल मार्ग, टोंक फाटक, जयपुर
2. क्या आवेदक अनुसूचित जाति या अनुसूचित जनजाति का सदस्य है।	हॉ (अनु0 जन जाति)
3. संपरिवर्तन भूमि का ब्यौरा:-	
(क) ग्राम/ग्राम पंचायत/तहसील का नाम	ग्राम कचेरावाला उर्फ चौखल्यावास व ग्राम पंचायत कूकस तहसील आमेर जिला जयपुर
(ख) भूमि का खसरा संख्या और प्रत्येक खसरा संख्या का क्षेत्रफल	ख.नं. 469 रकबा 0.15 हेक्टे., ख.नं. 472 रकबा 0.06 हेक्टे., ख.नं. 474 रकबा 0.28 हेक्टे., ख.नं. 477 रकबा 0.22 हेक्टे., ख.नं. 478 रकबा 0.27 हेक्टे., ख.नं. 468 रकबा 0.40 हेक्टे., ख.नं. 460 रकबा 1.06 हेक्टे. कुल रकबा 2.44 हेक्टे.
(ग) प्रत्येक खसरा संख्या के क्षेत्रफल को उपदर्शित करते हुए संपरिवर्तित क्षेत्रफल(हेक्टै. या व.मी.में)	उपरोक्त खसरा नम्बरों में संपरिवर्तित किया गया क्षेत्रफल 24400 व0मी0
4.संपरिवर्तन का प्रयोजन	औद्योगिक (पर्यटन ईकाई) प्रयोजनार्थ
5. संदेय प्रीमियम की दर	1/- रू0 प्रति वर्गमीटर
6.चालान की संख्या तथा तारीख सहित जमा कराई गई प्रीमियम की रकम।	चा.नं. 1045 दि0 30.10.06 से राशि 12,200/- चा.नं. 1046 दि0 30.10.06 से राशि 12,200/- योग:- 24,400/-
7. चलान की संख्या तथा तारीख सहेत शास्ति यदि कोई हो, की जमा कराई गई रकम।	नहीं

8. चालान की संख्या तथा तारीख सहित ब्याज यदि कोई हो, की जमा कराई गई रकम।	नहीं
9. क्या आदेश नियनितिकरण के लिए नियम 12 के आधीन जारी किया गया है।	नहीं
10. अन्य विशिष्टियां, यदि कोई हो।	राजकीय स्वीकृति कमांक प.2(49)राज/भूरू/ 2006 दिनांक 18.11.2006 के अंतर्गत

11. उपर्युक्त संपरिवर्तन आदेश निम्नलिखित शर्तो के अध्यधीन होगा:–
   (1) उपर्युक्त अकृषिक प्रयोजन के लिए संपरिवर्तन भूमि का उपयोग विहित प्राधिकारी की पूर्व अनुज्ञा प्राप्त किये बिना किसी अन्य प्रयोजन के लिए नहीं किया जायेगा।
   (2) यदि आवेदक इस आदेश के जारी होने की तारीख से 2 वर्ष की कालावधि के भीतर संपरिवर्तित प्रयोजन के लिये भूमि का उपयोग करने में विफल रहता है तो अनुज्ञा प्रत्याहृत कर ली जायेगी और आवेदक द्वारा जमा कराया गया प्रीमियम धन समपहृत हो जायेगा।
   (3) नियम–4 में यथा वर्णित भूमि का उपयोग अकृषिक प्रयोजन के लिये नहीं किया जायेगा।
   (4) लोकोपयोगी प्रयोजन के लिये संपरिवर्तित भूमि के किसी भाग का अन्य किसी अकृषिक प्रयोजन के लिए उपयोग विहित प्राधिकारी से विधि मान्य अनुज्ञा प्राप्त किये बिना नहीं किया जायेगा।

जिला कलक्टर,
जयपुर।

कमांक: राजस्व 18 बी (1) 2006/एच/ 1472428 दिनांक:– 5/12/06
प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–
1. प्रभारी अधिकारी, जिला राजस्व लेखा, कलेक्ट्रेट, जयपुर।
2. तहसीलदार, तहसील आमेर, जिला जयपुर।
3. सरपंच ग्राम पंचायत कूकस पं.स. आमेर।
4. श्री मुकेश मीणा पुत्र श्री नारायण मीणा 37–भागीरथ नगर अटल मार्ग, टोंक फाटक, जयपुर
5. आदेश/गार्ड पत्रावली ।

अति0 कलक्टर,(राजस्व)
जयपुर।

कार्यालय ग्राम पंचायत कूकस

पंचायत समिति–आमेर (जयपुर)

क्रमांक 239 / 20/12/06

दिनांक : 20 / 12 / 2006

आज दिनांक 20–12–2006 ईस्वी को मैसर्स राजस्केप रिसोर्ट्स 37, भागीरथ नगर, अटलमार्ग, टोंक फाटक जयपुर जरिये पार्टनर श्री हिम्मत आनन्द पुत्र श्री केदार चन्द आनन्द ने अपने स्वयं की मिल्कियत की औद्योगिक (पर्यटन ईकाई) भूमि क्षेत्रफल 24400 वर्गमीटर जो ग्राम कचेरावाला उर्फ चौखल्यावास तहसील आमेर जिला जयपुर में ख. नं. 469, 472, 474, 477, 478,468, 460 में स्थित है के चारों और पुख्ता बाउण्ड्रीवाल एवं रूपान्तरित 24400 वर्गमीटर भूमि में औद्योगिक (पर्यटन ईकाई) निर्माण हेतु स्वीकृति चाहने हेतु आवेदन किया।

हमने उक्त भूमि के स्वामी मैसर्स राजस्केप रिसोर्ट्स 37, भागीरथ नगर, अटलमार्ग, टोंक फाटक जयपुर जरिये पार्टनर श्री हिम्मत आनन्द पुत्र श्री केदार चन्द आनन्द के स्वामित्व सम्बन्धी समस्त दस्तावेजों का निरिक्षण किया व उनका सही होना पाया गया। हम उक्त भूमि के चारों और पुख्ता बाउण्ड्रीवाल बनाने की व इसमें स्थानीय निकाय (लोकल बॉडीज) के नियमों के अनुसार निर्धारित सेट–बेक छोडकर व निर्धारित ऊचाई तक के निर्माण कार्य करने की स्वीकृति सर्वसम्मति से जारी करते है।

संलग्नः नक्शा

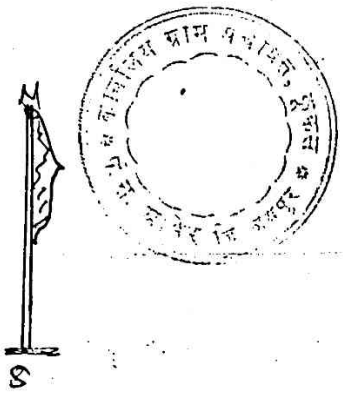
सरपंच
ग्राम पंचायत कूकस

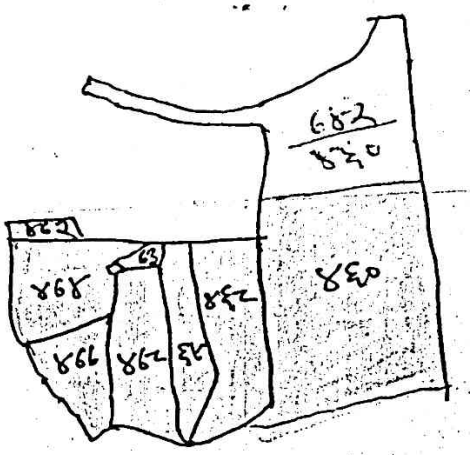
यह निर्माण स्वीकृति मेरे हस्ताक्षर व कार्यालय की मुद्रा से जारी की जाती है।

सरपंच
ग्राम पंचायत कूकस
पंचायत समिति आमेर
जिला जयपुर (राज.)

नक्शा ईस ग्राम कक्केरावाला उर्फ चोखलावाला तहसील आमेर जिला जयपुर (राज.)

किता ८





पैमाना=१ सेमी=१०मीटर

सत्यप्रतिलिपी :- रजि-१-३५ क्रमांक 7394 पर दर्ज कर नकल मिसमानुसार जारी की गयी।

२१-६-०८

रूपान्तरित भूमि

सरपंच
ग्राम पंचायत कूकस
पंचायत समिति आमेर
जिला जयपुर (राज.)

Stamps and Registration Department 2311

OFFICE OF SUB REGISTRAR AMER

AMER

(Rule 75 & 131)

FEE RECEIPT

Fee Receipt No	2006064007	Date	16/12/2006
Presenter Name	MUKESH MEENA	Document S. No	2006064007603
Presenter/Property Addres	67 BHAGIRATH NAGAR JAL MARG TONK FATAKJAIPURJAIPUR		
Document Type	Sale Deed (Conveyance deed)		
Claiment Name	M/S RAJSCAPE RESORTS PATNER OF HIMAT ANAND	Payment Mode	Cash
Face Value	20510000	Evaluated Value 17080000	Stamp Value 10000

Ord- registration fee	25000	commssion	0
csi_more_50000	200	custody	0
stamp(memorandom)	0	reg(memorandom)	0
Penalty	0	us_57	0
stamp duty	1100200	us_62	0
us_25_34	0	others	0
us_64_67	0	Inspection_fee	0
		Total :	1125400

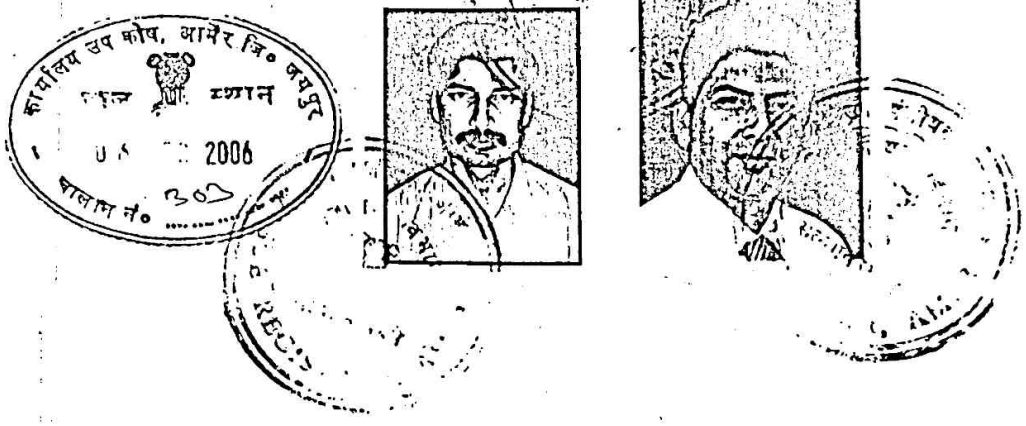
Eleven Lakh Twenty Five Thousand Four Hundred Only

Cashier

उप पंजीयक
रजिस्ट्रेशन एवं मुद्रांक
Sub Registrar AMER
आमेर (जयपुर)

3) Land purchase papers.

राजस्थान RAJASTHAN 029303



श्री

विक्रय पत्र

यह विक्रय–पत्र आज दिनांक 16–12–2006 ईस्वी को श्री मुकेश मीणा पुत्र श्री नारायण मीणा आयु 31 साल जाति मीणा निवासी 37, भागीरथ नगर, अटल मार्ग, टोंक फाटक जयपुर जिला जयपुर जिनको कि इस विक्रय पत्र में आगे प्रथम पक्ष विक्रेता के नाम से सम्बोधित किया गया है की ओर से मैसर्स राजस्केप रिसोर्ट्स 37, भागीरथ नगर, अटल मार्ग, टोंक फाटक जयपुर जिला जयपुर जरिये पार्टनर श्री हिम्मत आनन्द पुत्र श्री केदार चन्द आनन्द आयु 48 साल जिनको कि इस विक्रय पत्र में आगे द्वितीयपक्ष क्रेता के नाम से सम्बोधित किया गया है के हित में

.....2

For RAJSCAPE RESORTS

PARTNER

उप कोषाधिकारी
कोषीयन एवं मुद्रांक
आमेर (जयपुर)

...4009... 15.12.06

...10000/-

...हिम्मत आनन्द S/o कैलाश चन्द्र आनन्द जौहरी पाली

...M/s राजस्थान रिसर्टस उर्फ भागीरथ नगर अलवर रिंग रोड जयपुर

...मिलता जुलता

...वि-पत्र 10000

सो. शर्मा

* सोहन लाल शर्मा *

स्टाम्प विक्रेता

तहसील आमेर, जयपुर

निम्न प्रकार से लेख बद्ध किया गया है।

जो कि ग्राम कचेरा वाला उर्फ चौखल्यावास तहसील आमेर जिला जयपुर में प्रथम पक्ष विक्रेता के स्वयं की मिल्कियत की औद्योगिक प्रयोजनार्थ (पर्यटन ईकाई) में रूपान्तरित 24400 वर्गमीटर भूमि खसरानम्बर 469, 472, 474, 477, 478, 468, 460 में स्थित है, जिसको कि संलग्न नक्शे में पीले रंग से चिन्हित किया गया है। उक्त वर्णित रूपान्तरित भूमि पूर्व में प्रथम पक्ष विक्रेता की खातेदारी की कृषि भूमि थी, जिसके खसरानम्बर 469 रकबा 0.15 हैक्टेयर, खसरानम्बर 472 रकबा 0.06 हैक्टेयर, खसरानम्बर 474 रकबा 0.28 हैक्टेयर, खसरानम्बर 477 रकबा 0.22 हैक्टेयर, खसरानम्बर 478 रकबा 0.27 हैक्टेयर, खसरानम्बर 468 रकबा 0.40 हैक्टेयर, खसरानम्बर 460 रकबा 1.06 हैक्टेयर है, इस प्रकार से कुल 7 किता खसरेनम्बरान का कुल रकबा 2.44 हैक्टेयर है, जिसकी खातेदारी राजस्व रेकार्ड के अनुसार प्रथम पक्ष विक्रेता के नाम से दर्ज थी, उक्त भूमि को कृषि से औद्योगिक (पर्यटन ईकाई) प्रयोजनार्थ रूपान्तरण चाहने हेतु प्रथम पक्ष विक्रेता ने एक आवेदन पत्र ग्रामीण क्षेत्रों में कृषि का अकृषि प्रयोजनो के लिये संपरिवर्तन नियम 1992 के नियम 8(2)/8(3) के अधीन श्रीमान् जिलाधीश महोदय जयपुर के यहां प्रस्तुत किया था, जिस पर आगामी कार्यवाही करते हुऐ श्रीमान् जिला कलेक्टर महोदय जयपुर ने तहसीलदार आमेर से पत्र क्रमांक राजस्व 18बी()2006/एच./8327 दिनांक 28–6–2006 के वांछित रिपोर्ट मय उक्त उद्देश्य हेतु रूपान्तरण किये जाने के सम्बन्ध में स्पष्ट राय चाही थी, जिसकी पालना में तहसीलदार आमेर ने अपने पत्र क्रमांक आर.ए./06/1032 दिनां 24–7–2006 के वांछित रिपोर्ट पक्ष में देते हुऐ उक्त उद्देश्य हेतु नियमानुसार रूपान्तरण किये जाने की अनुशन्सा की थी, इसके पश्चात जिला कलेक्टर माहेदय जयपुर द्वारा ग्राम पंचायत कूकस से अनापत्ति प्रमाण पत्र चाहा था, जिसकी पालना में कार्यालय ग्राम पंचायत कूकस ने अपने पत्र क्रमांक 153 दिनांक 22–7–2006 के उक्त भूमि को नियमानुसार होटल एवं रिसोर्ट (पर्यटन इकाई) में रूपान्तरण करने हेतु एन. ओ. सी. जारी करते हुऐ उक्त भूमि को होटल एवं रिसोर्ट (पर्यटन ईकाई) हेतु रूपान्तरण करने की सिफारिश कर दी थी, इसके पश्चात प्रथम पक्ष

.....3

For RAJSCAPE RESORTS

PARTNER

आज दिनांक 16 माह दिसम्बर सन् 2006 को 11:40 AM बजे
श्री/श्रीमती/सुश्री MUKESH MEENA पुत्र/पुत्री/पत्नी श्री NARAIN MEENA
उम्र 31 वर्ष, जाति MEENA व्यवसाय BUSINESS
निवासी 37 BHAGIRATH NAGAR ATAL MARG TONK FATAK JAIPUR JAIPUR
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता
(2006064007603)
(Sale Deed (Conveyance deed))

हस्ता... उपपंजीयक
AMER
पंजीयन एवं मुद्रांक
दांदेर (जयपुर)

रसीद नं0	[2006064007171]
दिनांक	[16-12-2006]
पंजीयन शुल्क रू0	25000
प्रतिलिपि शुल्क रू0	0
पृष्ठांकन शुल्क रू0	200
अन्य शुल्क रू0	0
कमी स्टाम्प शुल्क रू0	1100200
कुल योग रू0	1125400

(2006064007603)
((Sale Deed (Conveyance deed)))

उपपंजीयक AMER
पंजीयन एवं मुद्रांक
दांदेर (जयपुर)

(3)

विक्रेता ने श्रीमान आयुक्त महोदय पर्यटन विभाग जयपुर के यहां आवेदन पत्र प्रस्तुत कर उक्त भूमि को पर्यटन ईकाई यथा होटल एवं रिसोर्ट में रूपान्तरण करने हेतु एन.ओ.सी. चाही थी, जिस पर श्रीमान् आयुक्त माहेदय पर्यटन विभाग जयपुर ने अपने पत्र क्रमांक एफ.9(148) होटल/पकस/2005/23447 दिनांक 21–8–2006 को एन.ओ.सी. जारी कर दी थी, इसके पश्चात श्रीमान् जिला कलेक्टर महोदय जयपुर द्वारा उक्त भूमि को होटल एवं रिसोर्ट (पर्यटन ईकाई) में रूपान्तरण करने हेतु उपशासन सचिव राजस्व (भूमि रूपान्तरण) विभाग राजस्थान सरकार जयपुर से स्वीकृति मांगी थी, जिस पर उपशासन सचिव राजस्व (भूमि रूपान्तरण) विभाग राजस्थान सरकार जयपुर ने होटल एवं रिसोर्ट (पर्यटन ईकाई) को राजस्थान भू–राजस्व (कृषि से अकृषि प्रयोजन संपरिवर्तन) नियम 1992 के अन्तर्गत होटल एवं रिसोर्ट (पर्यटन ईकाई) को औद्योगिक प्रयोजनार्थ मानते हुऐ अपने आदेश क्रमांक प.2(49) राज/भूरू/2006 दिनांक 18–11–2006 के स्वीकृति जारी कर थी, जिसकी पालना में श्रीमान् जिला कलेक्टर महोदय जयपुर द्वारा उक्त भूमि कुल रकबा 2.44 हैक्टेयर अर्थात 24400 वर्गमीटर को कृषि से औद्योगिक (पर्यटन ईकाई) रूपान्तरण शुल्क के 1/– रूपये प्रति वर्गमीटर के अनुसार कुल 24,400/–रूपये (अक्षरे चौबीस हजार चार सौ रूपये) जरिये चालान नम्बर क्रमशः 1045, 1046 दिनांक 30–10–2006 के राजकोष में जमा करवाने के बाद अपने संपरिवर्तन आदेश क्रंमाक राजस्व 18बी(01)2006/एच/14723 दिनांक 5–12–2006 के तहत उक्त वर्णित 24400 वर्गमीटर भूमि को कृषि से औद्योगिक (पर्यटन ईकाई) रूपान्तरित कर दिया गया था। इसके पश्चात भूमि के रूपान्तरण का इन्द्राज राजस्व रिकार्ड में जरिये नामान्तरकरण संख्या 137 दिनांक 8–12–2006 के होकर इसका अंकन पटवार जमाबन्दी में हो चुका है। इस प्रकार से प्रथम पक्ष विक्रेता उक्त औद्योगिक (पर्यटन ईकाई) रूपान्तरित 24400 वर्गमीटर भूमि का एक मात्र स्वामी, अधिकारी तथा काबिजदार है। उक्त सम्पत्ति प्रथम पक्ष विक्रेता के स्वंय के स्वामित्व, अधिकार तथा कब्जे में है। किसी अन्य का इससे किसी प्रकार का कोई हक व सम्बन्ध नहीं है। उक्त उल्लिखित सम्पत्ति आज तक समस्त प्रकार के झगडे–टण्टों से, वाद

.....4

For RAJSCAPE RESORTS

PARTNER

उक्त श्री/श्रीमती/सुश्री (Executant) Signature Photo

1 -MUKESH MEENA / NARAIN MEENA
उम्र -31 वर्ष जाति - MEENA, व्यवसाय -BUSINESS
निवासी - 37 BHAGIRATH NAGAR ATAL MARG TONK FATAK JAIPUR JAIPUR

(And Claiment)

1 - M/S RAJSCAPE RESORTS PATNER OF HIMAT ANAND / KEDAR CHAND
उम्र -48 वर्ष जाति - null व्यवसाय -BUSINESS
निवासी -37 BHAGIRATH NAGAR ATAL MARG TONK FATAK JAIPUR JAIPUR

ने लेख्यपत्र Sale Deed (Conveyance deed) को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया। प्रतिफल राशी रू0 2051000/- पूर्व में/मेरेसमक्ष / मे रों रू0 2051000/- पूर्व में ——— मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान

1- श्री/श्रीमती/सुश्री SUNIL KUMAR JAIN
पुत्र /पुत्री /पत्नी श्री RAJMAL JAIN
उम्र -32 वर्ष जाति-JAIN व्यवसाय -BUSINESS
निवासी 837 JAT KE KUWE KA RASTA CHANDPOL BAZAR,JAIPUR,JAIPUR

2- श्री/श्रीमती/सुश्री RAM AVTAR
पुत्र /पुत्री /पत्नी श्री RAM NIWAS
उम्र -38 वर्ष जाति-MAHAJAN व्यवसाय -BUSINESS
निवासी UNIYARA RAV JI KA RASTA CHANDPOL BAZAR,JAIPUR,JAIPUR

ने की है जिनके समस्त हस्ताक्षर एंव अगूंठ के निशान मेरे समक्ष लिये गयें हैं।

(2006064007603)
Sale Deed (Conveyance deed)

उप पंजीयक
सीकर एवं मुख्तार
सीकर (जयपुर)

विवादों से तथा सरकारी, गैर सरकारी बैंक एवं जन साधारण के ऋण एवं कर भार से सर्वथा मुक्त है। प्रथम पक्ष विक्रेता ने उक्त सम्पत्ति को आज से पूर्व किसी के हित में रहन, विक्रय, बख्शीश, जमानत, कुर्की, डिक्री, पूण्य वसीयत आदि से बन्धित अथवा हस्तान्तरित नहीं कर रखी है, तथा नाहीं कोई एग्रीमेन्ट या संविदा कर कोई रसीद आदि ही लिख रखी है। अर्थात उक्त सम्पत्ति हर प्रकार से पाक व साफ है, प्रथम पक्ष विक्रेता को उक्त सम्पत्ति को हर प्रकार से अपने काम में लेने व इसको हर प्रकार से हस्तान्तरित करने के सम्पूर्ण स्वत्वाधिकार प्राप्त हैं।

यह है कि उक्त वर्णित औद्योगिक (पर्यटन ईकाई) प्रयोजनार्थ भूमि प्रथम पक्ष विक्रेता के स्वयं की मिल्कियत की है, जिसको प्रथम पक्ष विक्रेता ने एक फर्म खोलकर उसमें स्थानान्तरित कर दी है, लेकिन कानूनी दृष्टि से प्रत्येक स्थानान्तर विक्रय पत्र के माध्यम से ही हो सकता है, अतः कानूनन आज प्रथम पक्ष विक्रेता ने उक्त औद्योगिक (पर्यटन ईकाई) प्रयोजनार्थ रूपान्तरित भूमि क्षेत्रफल 24400 वर्गमीटर के मालिकाना हकूक को सम्पूर्ण स्वत्वों सहित के मुबलिग 20,51,000/– रूपये (अक्षरे बीस लाख इक्यावन हजार रूपये) के बदले द्वितीय पक्ष क्रेता के हित में कतई विक्रय कर दिया है तथा विक्रय प्रतिफल की सम्पूर्ण राशि प्रथम पक्ष विक्रेता ने द्वितीय पक्ष क्रेता से पूर्व में ही प्राप्त कर ली थी, अब प्रथम पक्ष विक्रेता को द्वितीय पक्ष क्रेता से विक्रय मूल्य की राशि मे से कुछ भी प्राप्त करना शेष नहीं रहा है। कब्जा उक्त विक्रय की जा रही सम्पत्ति का आज ही मौके पर जाकर प्रथम पक्ष विक्रेता ने द्वितीय पक्ष क्रेता को सम्हला दिया है, प्रथम पक्ष विक्रेता ने विक्रय की जा रही भूमि पर से अपना समस्त दखल व कब्जा हटाकर उक्त द्वितीय पक्ष क्रेता को उक्त सम्पत्ति का प्रथम पक्ष विक्रेता के समान स्वामी, अधिकारी तथा काबिजदार बना दिया है।

यह है कि आज तक उक्त विक्रित सम्पत्ति पर जो स्वत्वाधिकार प्रथम पक्ष विक्रेता को प्राप्त थे वे समस्त स्वत्वाधिकार अब द्वितीय पक्ष क्रेता को प्राप्त हो गये हैं। यदि प्रथम पक्ष विक्रेता का कोई उत्तराधिकारी, स्थानापन्न, प्रतिनिधी, पारीवारिक सदस्य या कोई अन्य दीगर व्यक्ति इस विक्रय के खिलाफ किसी प्रकार की कोई आपत्ति उठायेगा तो उसका

For RAJSCAPE RESORTS

PARTNER

धारा 54 के तहत प्रमाण-पत्र
प्रमाणित किया जाता है कि इस लेख पत्र
की मालियत रूपये 17080000
मानते हुए इस पर देय कमी मुद्रांक
राशि 1100200 पर कमी पंजीयन शुल्क रूपये 25000 कुल रूपये 1125200 जरिये रसीद संख्या
[2006064007171]
दिनांक [16-12-2006] में जमा किये गये है।
अतः दस्तावेज को रूपये 1110200
के मुद्रांकों पर निष्पादित माना जाता है।

(2006064007603) उप पंजीयक, AMER
(Sale Deed (Conveyance deed))

आज दिनांक 16/12/2006 को
पुस्तक संख्या 1 जिल्द संख्या 338
में पृष्ठ संख्या 128 क्रम संख्या 2006064005601 पर
पंजिबद्ध किया गया तथा अतिरिक्त
पुस्तक संख्या 1 जिल्द संख्या 857
के पृष्ठ संख्या 195 से 206
पर चस्पा किया गया।

(2006064007603)
Sale Deed (Conveyance deed)

तस्फिया प्रथम पक्ष विक्रेता अपने खर्चे व पैरवी से करेगा। यदि आज से पहिले का कोई झगडा–टण्टा या कोई विवाद या कोई बकाया किसी भी किस्म का उक्त विक्रित सम्पत्ति के जिम्मे होगा तो उन सबका निपटारा व चुकारा प्रथम पक्ष विक्रेता अपने खर्चे से व पैरवी से करेगा।

यह है कि अब उक्त द्वितीय पक्ष क्रेता उक्त विक्रित औद्योगिक (पर्यटन ईकाई) प्रयोजनार्थ भूमि 24400 वर्गमीटर भूमि के समस्त रेकार्ड में अपना नाम बहैसियत स्वामी के दर्ज करवा सकेगा, यदि इस सम्बन्ध में प्रथम पक्ष विक्रेता के बयान व शहादत की लिखित व मौखिक आवश्यकता पडेगी तो प्रथम पक्ष विक्रेता पूर्ण सहयोग देने हेतु हर समय वचनबद्ध रहेगा।

यह है कि अब प्रथम पक्ष विक्रेता का या उनके उत्तराधिकारियों का उक्त विक्रित सम्पत्ति से किसी प्रकार का कोई हक व सम्बन्ध नहीं रहा है और न भविष्य में रहेगा। अब उक्त द्वितीय पक्ष क्रेता उक्त विक्रित सम्पत्ति में होटल एवं रिसोर्ट (पर्यटन ईकाई) का निर्माण करवा सकेगा तथा इससे समस्त प्रकार के फायदे उठा सकेगा, व इसको किसी को भी रहन, विक्रय, बख्शीश कर सकेगा।

यह है कि यदि प्रथम पक्ष विक्रेता के स्वयं के स्वामित्व हकूक की त्रुटि की वजह से उक्त विक्रित सम्पत्ति का सम्पूर्ण अथवा कोई अंश उक्त द्वितीय पक्ष क्रेता के स्वामित्व, अधिकार तथा कब्जे से निकल जायेगा तो उक्त द्वितीय पक्ष क्रेता को अधिकार होगा कि वह उक्त विक्रित सम्पत्ति के ऐसे समय की बाजारू कीमत की समस्त राशि को प्रथम पक्ष विक्रेता से व उनकी अन्य चल व अचल सम्पत्ति से जिस प्रकार चाहे एक मुश्त वसूल कर लेवे।

यह है कि उक्त भूमि जिन शर्तो के तहत प्रथम पक्ष विक्रेता को रूपान्तरित की गई थी, उन समस्त शर्तो की पालना करने हेतु द्वितीय पक्ष क्रेता सदेव पाबन्द रहेगा।

यह है कि उक्त भूमि के सम्बन्ध में भविष्य में राज्य सरकार द्वारा जो भी शुल्क आदि मांगा जायेगा उसका भुगतान द्वितीय पक्ष क्रेता द्वारा किया जावेगा।

यह है कि उक्त वर्णित सम्पत्ति से सम्बन्धित समस्त असल

For RAJSCAPE RESORTS 6

PARTNER

कागजात प्रथम पक्ष विक्रेता ने आज द्वितीय पक्ष क्रेता को सुपुर्द कर दिये है।

यह है कि उक्त विक्रय की जा रही सम्पत्ति में किसी प्रकार का कोई कच्चा पक्का निर्माण नहीं हो रखा है। तथा ना ही इसके चारो ओर पुख्ता बाउण्ड्रीवाल ही लगी हुई है। उक्त सम्पत्ति ग्राम के लिंक रोड से लगभग 500 मीटर की दूरी पर व जयपुर देहली राजमार्ग 5 किलोमीटर की दूरी पर स्थित है।

यह है कि इस विक्रय–पत्र का समस्त खर्चा द्वितीय पक्ष क्रेता द्वारा वहन किया गया हैं।

अतः यह विक्रय–पत्र प्रथम पक्ष विक्रेता ने द्वितीय पक्ष क्रेता के हित में अपनी स्थिर बुद्धि एवं स्वस्थ इन्द्रिय की दशा में स्वेच्छापूर्वक बिना किसी दबाव व बिना किसी नशे पते के 10,000/–रूपये के एक किता मुद्रा पत्र व पांच किता पैपरों पर निम्न साक्षीगण के समक्ष भली प्रकार से पढ–सुन व समझ कर हस्ताक्षरित लिपिबद्धकरा दिया है, ताकि प्रमाण रहे और समय पर काम आवे।

फोटो स्टेट प्रति अस्पष्ट व अपठित होगी तो पंजीयन एवं मुद्रांक विभाग की कोई जिम्मेदारी नहीं होगी। दिनांकः 16–12–2006 ईस्वी।

हस्ताक्षर प्रथम पक्ष विक्रेता :–

पेन कार्ड नं: AGXPM1175D

हस्ताक्षर द्वितीय पक्ष 'क्रेता':–

For RAJSCAPE RESORTS

पेन कार्ड नं: AAJFR3480J

PARTNER

हस्ताक्षर साक्षीगणः–

(1) सुनिल कुमार जैन पु० श्री राजमल जैन
जाति जैन नि० 837, जाटों का रास्ता, चौ दपोल बाजार जयपुर.

प्रारूपकर्ताः–
द्वारका दास माहेश्वरी
एडवोकेट

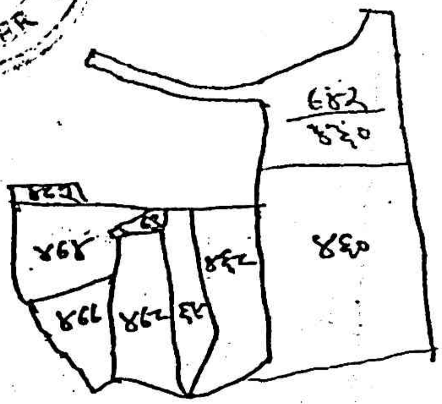
(2) राम अवतार खण्डा स/० स्व० श्री रामनिवास खण्डा
जाति महाजन निवासी उनियारा राजीका
रास्ता, चौ दपोल बाजार जयपुर

उप पंजीयक
पंजीयन एवं मुद्रांक
आमेर (जयपुर)

नक्शा हैछ ग्राम कचेरावाला चौखलावास तहसील आमेर जिला जयपुर (राज.)

REGISTRAR, AMER

किता ८



पैमाना 1 सेमी = 10 मीटर

सत्यप्रतिलिपि :- रजि-१-३५ क्रमांक 7394 पर दर्ज कर नकल नियमानुसार जारी की गयी।

For RAJSCAPE RESORTS

21-6-06

PARTNER

आज दिनांक 16/12/2006 को
पुस्तक संख्या 1 जिल्द संख्या 338
में पृष्ठ संख्या 128 क्रम संख्या 2006064005601 पर
पंजिदद्ध किया गया तथा अतिरिक्त
पुस्तक संख्या 1 जिल्द संख्या 857
के पृष्ठ संख्या 195 से 206
पर चस्पा किया गया।

(2006064007603)
Sale Deed (Conveyance deed)

उप पंजीयक AMER

Government of Rajasthan
Forest, Environment & Climate Change Department

F.No.6(3)Env/2017 Part1 Dated 26.09.2023

Circular

Eco Sensitive Zones (ESZs) are notified around Protected Areas (PAs) to provide required buffer. ESZs have already been notified for many PAs while for many others, the process of notifying ESZs is in various stages.

After notification of ESZ, Zonal Master Plan (ZMP) is supposed to be prepared and published to provide guidance for taking up various economic activities in these areas. Preparation and publication of ZMPs for few ESZs has been done and for others, it is in various stages.

Reference are being received regarding regulation of activities in ESZs, which have been notified but for which ZMPs have not been finalized as well as those where ESZs are yet to be notified and thus have default width of 10 kms.

The matter has been examined and to provide required clarity, following guidelines are hereby issued:

1. For PAs for which ESZs notification have been issued but ZMPs are yet to be finalized:

Notifications for ESZs use words “existing” and “new” with respect to hotels, resorts etc. It is hereby clarified that such hotels, resorts, etc. would be considered “existing”, which are having any of the following documents prior to date of issue of notification for that ESZ:-

(i) Electricity connection for non-agricultural use.
(ii) Approval by Tourism Department as tourism unit.
(iii) Conversion order/ Patta for non-agricultural use.
(iv) Building plan approval.
(v) Order regarding change in land use.
(vi) Proof of deposit of tax as hotel, resort, etc.
(vii) CTE/ CTO/ Environmental clearance.

Hotels, resorts, etc. which don’t have any of these documents prior to the date of issue of notification for that ESZ would be considered “new”.

RajKaj Ref No. : 4785371

2. PAs for which ESZ is yet to be notified:

These are cases where default ESZ is 10 km around PA. ESZ notification for such PAs would be issued only after the issue of this Circular. Such notifications for ESZs are also likely to have classification of hotels, resorts, etc. in two categories– "new" and "existing". Accordingly it is clarified that such hotels, resorts, etc. in the area of default ESZ of such PAs may be considered "existing", which have any of the seven categories of documents listed in this Circular, issued prior to the date of issue of this circular or the date of issue of notification for that ESZ, whichever is later.

Rajasthan State Pollution Control Board and District Monitoring Committee of ESZs shall use this guidance for deciding and regulation of cases of these categories in ESZs.

(Monali Sen, IFS)
Director cum Joint Secretary

Copy to :

1. Special Assistant to Hon'ble Minister, Environment & Forests, Govt. of Rajasthan, Jaipur.
2. PS to Additional Chief Secretary, Revenue Department, Govt. of Rajasthan, Jaipur.
3. PS to Principal Secretary, UDH Department, Govt. of Rajasthan, Jaipur.
4. PS to Principal Secretary, Tourism Department, Govt. of Rajasthan, Jaipur.
5. PS to Secretary, Local Self Government, Govt. of Rajasthan, Jaipur.
6. Principal Chief Conservator of Forest & Head of Forest Force(HoFF), Rajasthan, Jaipur with request to circulate it to all concerned.
7. Principal Chief Conservator of Forest & Chief Wild Life Warden(CWLW), Rajasthan, Jaipur.
8. All Divisional Commissioners, Rajasthan.
9. All District Collectors, Rajasthan.
10. Guard File.

Director cum Joint Secretary

RajKaj Ref No. : 4785371

SD

Regional Office Jaipur (N)

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2452-2454
Order No : 2009-2010/Jaipur(N)/307 **Dispatch Date: 10/02/2010**

M/s Rajscape Resorts Pvt. Ltd.

KACHERAWALA Tehsil:AMBER
District:JAIPUR

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 31/01/2010 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, is hereby granted for your **Industry** situated/proposed at , **Kacherawala, Tehsil Amber, District Jaipur**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application (s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from **09/02/2010** to **31/01/2013** or date of Commencement of production / commissioning of the project or activities whichever is earlier.

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
HOTEL ACTIVITIES	Product	34.00 BEDS

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.

4 That the control equipment as proposed by the applicant shall be installed before trial or commercial production is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2452-2454
Order No : 2009-2010/Jaipur(N)/307 Dispatch Date: 10/02/2010

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	5.00	NIL	5.00 On Land For Plantation/Horticulture

6 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boiler (2Nos.)(1LAC KILO CALORIE/HOUR EACH)	WITH ADEQUATE STACK HEIGHT	--	--
D.G. Set(125KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
D.G. Set(325KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--

8 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/2452-2454
Order No : 2009-2010/Jaipur(N)/307 Dispatch Date: 10/02/2010

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

9 **That unit shall utilize treated waste water for plantation within the premises and shall maintain zero discharge status out side the premises.**

10 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the **Water Act and Air Act**.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

Yours Faithfully

Regional Officer

Copy To:-
1 Member Secretary/Registry Cell, RSPCB, Jaipur..
2 Master File, RO Jaipur North, RSPCB, Jaipur.

Regional Officer

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/1320-1321/3252

Order No : 2015-2016/Jaipur/5290 Date: 14/09/2015

Unit Id : 11455

M/s Rajscape Resorts Pvt. Ltd.

Kacherawala Tehsil:Amber
District:Jaipur

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 26/11/2014 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Industry** situated at **Kacherawala Tehsil:Amber District:Jaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/12/2014** to **30/11/2018** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
HOTEL ACTIVITIES	Service	34.00 BEDS

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	5.000	NIL	5.000 On Land For Plantation/Horticulture

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/1320-1321
Order No : 2015-2016/Jaipur/5290 Date: 14/09/2015
Unit Id : 11455

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boiler (2 Nos.)-H.S.D. Fired(1LAC KILO CALORIE/HOUR EACH)	WITH ADEQUATE STACK HEIGHT	--	--
One D.G. Set(125KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
One D.G. Set(325KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--

6 That the **Industry** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water.** The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
pH Value	**Between 5.5 to 9.0**
Oil and Grease	**Not to exceed 10 mg/l**
Biochemical Oxygen Demand (3 days at 27°C)	**Not to exceed 30 mg/l**
Chemical Oxygen Demand	**Not to exceed 250 mg/l**

8 **This consent is not evidence for ascertaining entitlement of land.**

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/1320-1321
Order No : 2015-2016/Jaipur/5290 Date: 14/09/2015
Unit Id : 11455

9 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.
10 That unit shall carryout plantation within the premises in at least 33% of the total plot area.
11 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
12 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority & the State Board and fresh water demand shall be met out by legal supplier of fresh water only.
13 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.
14 That if the project cost exceed Rs. 2010 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
15 That unit shall utilize treated waste water for plantation within the premises and shall maintain zero discharge status out side the premises.
16 That the hotel shall require proper treatment and disposal and installation of adequate pollution control measures in accordance with the provisions of the Water Act and the Air Act for the discharge of waste water, solid waste and emissions of air pollutants arising from hosting lunch/dinner on the occasion of marriage parties, birthday parties and other similar functions in the premises of your hotel.
17 That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
18 That the hotel shall maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from kitchen/laundry will retained in the trap.
19 That this consent to operate is valid for hotel with 17 rooms i.e. 34 beds only,for any change in capacity of the services, the hotel has to seek fresh consent to establish.
20 That the unit shall comply the provisions of Water Cess act, 1977.
21 That the hotel shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
22 That the hotel shall obtain separate consent of the State Board under the provisions of the Water Act and Air Act with respect to the discharge of waste water, solid waste and emissions of air pollutants arising from hosting lunch/ dinner on the occasion of marriage parties, birthday parties and other similar functions if held in your hotel premises.
23 That the hotel shall obtain all necessary permission from concern complete Authority and District Administration, Jaipur for operation of Hotel Activities.

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/31(1)/2009-2010/1320-1321
Order No : 2015-2016/Jaipur/5290 Date: 14/09/2015
Unit Id : 11455

24 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act.**

25 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

26 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

14/9/15
Regional Officer
O/C

Copy To:-

1 Master File.

14/9/15
Regional Officer
O/C

FORM 'B' (See Rule 5(1))

CERTIFICATE OF REGISTRATION

No. **08022209280(Central)**

This is to certify that M/S RAJSCAPE RESORTS PRIVATE LIMITED , whose principal place of business within the state of : Rajasthan is situated at ADVOCATE MAHESHWARI CHEMBERS,OPP.GOLIMAR GARDEN,AMER ROAD,JAIPUR,14,RAJASTHAN has been registered as a dealer under section 7(1)/7(2) of the Central Sales Tax Act, 1956.

The business is:

Wholly: **MANUFACTURER**

Mainly: **RETAILER**

Partly :

The class(es) of goods specified for the purpose of sub-sections (1) and (3) of section 8 of the said Act is/are as follows and the sales of these goods in the course of inter-state trade to the dealer shall be taxable at the rate specified in that sub-section subject to the provisions of sub-section (4) of the said section :

(a) For re-sale :
COLD DRINKS,BEAKERY ITEMS,GROSERY ITEMS,COOKED FOODS,ICE CREAMS,KITCHEN EQUIPMENTS,FRIDGE,D.G.SETS,BEAVERIES,FOOD ITEMS,VEGETRAIN & NON VEGETRAIN COOKED FOODS,EATABLE FOODS

(b) For use in manufacture or processing of goods for sale :
COLD DRINKS,BEAKERY ITEMS,CROCKERY ITEMS,UTENSILS,GAS,GROSERY ITEMS,COOKED FOODS,ICE CREAMS,KITCHEN EQUIPMENTS,FRIDGE,D.G.SETS,BEAVERIES,FOOD ITEMS,KIRANA

(c) For use in mining :
Not Applicable

(d) For use in generation or distribution of electricity or any other form of power :
Not Applicable

(e) For use in packing of goods for sale/re-sale :
POLY BAGS,PACKING MATERIAL

The dealer manufactures, processes or extracts in mining the following classes of goods or generates or distributes the following form of power, namely :

Not Applicable

The dealer's year for the purpose of accounts runs from **1st day of April to the 31st day of March**

The dealer has no additional place of business/ has additional place(s) of business as stated below :

(a) in the state of Rajasthan :

Sr No.	Name/Address
1	null, RESORTS KUKAS,DELHI ROAD,JAIPUR,14,RAJASTHAN
2	VANTARA RESORTS AND SPA, VANTARA RESORTS AND SPA BY TREE LIFE,DEBARI,UDAIPUR,UDAIPUR,RAJASTHAN

(b) in other States :

Sr No.	Name/Address

The dealer keeps warehouse at the following places within the state of registration :

Sr No.	Name/Address

The certificate is valid from **8th December, 2008** until cancelled.

COMMISSIONER OF COMMERCIAL TAX * RAJASTHAN *

Name **AMITABH BHARGAV**

Designation: Commercial Taxes Officer

Place: DIVISIONAL KAR BHAWAN,

Date of Issue: 3rd June, 2017

Note: This is a computer generated certificate.

EMPLOYEES' PROVIDENT FUND ORGANISATION
NIDHI BHAWAN,VIDYUT MARG,
JYOTI NAGAR,,JAIPUR
RAJASTHAN,302005

Summons to appear for hearing u/s 14B of the EPF and MP Act, 1952 (and order for payment of interest u/s 7Q) for belated remittance made during the period 01/10/2010 to 30/04/2014 31/03/14

No.: RJ/RAJ/0027985/000/Enf 511/Damages/7/ 2436 Date 07/05/2014

(Please quote this reference number in your reply)

M/s TREE OF LIFE (A UNIT OF RAJSCAPE RESORTS P. LTD.),
VILL. KACHARAWALA, KUPAS.,TEH.-AMER,,
JAIPUR,
203'
302002.

Sir/Madam,

Whereas, M/s TREE OF LIFE (A UNIT OF RAJSCAPE RESORTS P. LTD.) is an establishment covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (herein after referred to as the Act), with Establishment ID RJRAJ0027985000.

And whereas, under the provisions of the section 6, 6A and 6C of the Act read with Para 38 of the Employees' Provident Fund Scheme 1952, of Employees' Pension Scheme 1995 and 8(1) of Employees Deposit Linked Insurance Scheme 1976, the employer of the establishment is required to remit the contributions along with the administrative charges within 15 days of the close of every month.

And whereas, under section 14B of the Act, where an employer makes default in payment of the contributions or any charges, the Commissioner is required to recover by way of penalty such damages, not exceeding the amount of arrears and the rates of Damages at rates specified in Para 32A of the EPF Scheme 1952, Para 5 of EPS 1995 and 8A of EDLI Scheme 1976 (as given below)

Period of Delay	Rate upto 25/09/2008	Rate from 26/09/2008
Less than 2 months	17%	5%
2 months and above, and less than 4 months	22%	10%
4 months and above, and less than 6 months	27%	15%
6 months and above	37%	25%

Now the scrutiny of the records maintained by this office for the remittances made by you during the period from 01/10/2010 to 31/03/2014 shows that there are certain payments which were made after the respective due dates and the total amount by way of penalty and the amount of interest on such belated payments are as under: (Details in Annexure A)

	Amount of Damages **(Rs.)	Interest (Rs.)	Total (Rs.)
EPF Contributions in A/c 1	15272	7998	23270
EPS Contribution in A/c 10	8122	4252	12374
EPF Administration/Inspection charges in A/c 2	1073	562	1635
EDLI Contribution in A/c 21	486	256	742
EDLI Administration/Inspection charges in A/c 22	8	6	14
Total	24961	13074	38035

as You are entitled for an opportunity of being heard before the Damages are levied. You may therefore avail this opportunity before the Damages are levied and in such case may appear either in person or through your representative duly authorised by you to do so, before the undersigned on 12/12/14 day of ____, 2014 at 11 AM/PM. If you had made the payments within the respective due dates, the supporting documents of proof of the such remittances within the respective due dates may be produced on the date of hearing.

In case you have already made the payment of the Damages/Interest, please reply immediately quoting the reference number mentioned above with proof of such remittance.

In case you do not wish to make any representation and agree with the details mentioned in the Annexure A, you may remit the same through a Challan generated on the ECR Portal by log in to the portal and using the Challan Entry option. Please enter the details in the fields provided for Penal Damages in the Challan format using the miscellaneous payment option.

Please note that in the event of your failure to attend the hearing in person or through a person duly authorised by you to represent you, the undersigned shall proceed to hold the inquiry in the above matters and decide on the levy of damages on the basis of the records available.

You are also liable to pay the amount of interest @ 12% per annum, as mentioned above, and the same should be paid within 15 days of receipt of this summon/order. The payment should be made using the Challan generated on the ECR Portal by log in to the portal and using the Challan Entry option. The details of the interest should be entered in the fields for miscellaneous payment and the option should be selected as Interest u/s 7Q for each account.

Issued under my signature and seal on this _____ day of 15/12/14 _____.

ASSISTANT / REGIONAL PROVIDENT FUND COMMISSIONER
RO JAIPUR

CENTRAL BOARD OF EXCISE AND CUSTOMS

Ministry of Finance - Department of Revenue

FORM ST-2

Shri/Ms. RAJSCAPE RESORTS PRIVATE LIMITED,ADVOCATE MAHESHWARI CHAMBERS, PLOT NO. 1, SITATAMPURI, OPPOSITE GOLIMAR GARDEN, AMBER ROAD, JAIPUR - 302002, RAJASTHAN, INDIA having undertaken to comply with the conditions prescribed in Chapter V of the Finance Act,1994 read with the Service Tax Rules,1994,and any orders issued thereunder is hereby certified to have been registered with the Central Excise Department.The Service Tax Code and other details are mentioned hereunder.

Name :	RAJSCAPE RESORTS PRIVATE LIMITED
Address :	ADVOCATE MAHESHWARI CHAMBERS, PLOT NO. 1, SITATAMPURI, OPPOSITE GOLIMAR GARDEN, AMBER ROAD, JAIPUR - 302002, RAJASTHAN, INDIA
PAN No :	AAECR0227P
Name as in PAN :	RAJSCAPE RESORTS PRIVATE LIMITED
Nature of registration :	Registration of a single premise
Service Tax Code(Registration Number) :	AAECR0227PSD003
Taxable services :	Mandap keeper service, Tour operator services, Convention service, Health club and fitness centre service, Dry cleaning service, Internet cafe, Restaurant service, Accommodation in hotels, inn, guest house, club or camp site etc. Service

ADDRESS OF BUISNESS PREMISES

Name Of Premises/Building :	RAJSCAPE RESORTS PRIVATE LIMITED	**Flat / Door / Block No :**	0
Road / Street / Lane :	VILL-KACHARAWALA	**Village / Area / Lane :**	KUKAS
Block / Taluk / Sub-Division / Town :	JAIPUR	**Post Office :**	AMER
City / District :	JAIPUR	**State / Union Territory :**	RAJASTHAN
PIN :	302028	**Phone Number :**	09602092000
Mobile Number :	9571474899	**Fax Number-1 :**	
Fax Number 2 :		**Email Address :**	jai.accounts@treeofliferesorts.com
Premises Code :	ES0305A001		

This Certificate is issued incorporating the changes intimated by the applicant and the previous certificate of registration bearing Registration NumberAAECR0227PSD003 Issued on 12/07/2011 stand cancelled.

Sl No	Types of Services	Accounting Codes		
		Tax Collection	Other Receipts (Interest)	Penalties
1	Mandap keeper service	00440035	00440036	00441305
2	Tour operator services	00440063	00440064	00441312
3	Convention service	00440133	00440134	00441328
4	Health club and fitness centre service	00440205	00440206	00441358
5	Dry cleaning service	00440221	00440222	00441369
6	Internet cafe	00440241	00440242	00441386
7	Restaurant service	00441067	00441068	00441478
8	Accommodation in hotels, inn, guest house, club or camp site etc. Service	00441070	00441071	00441479

CESSES

1	EDUCATION CESS	00440298	00440299	00441486
2	SECONDARY AND HIGHER EDUCATION CESS	00440426	00440427	00441487

Note :
1. In case the registrant starts providing any other taxable service (other than those mentioned above), he shall intimate the department.
2. In case the registrant starts billing from other premises (other than those mentioned above), he shall intimate the department.
3. These intimations and any other information which registrant wishes to bring to the notice of the department can be submitted on-line by the registrant after logging on to web-site.
4. This registration certificate is not transferable.
5. List of Accounting Codes is Enclosed.These may invariably be furnished in the challan at the time of making payment of service tax.

Date of Issue of Original ST-2 : 12/07/2011
Date of Last Amendment of ST-2 : 06/09/2011

Name and Signature of Central Excise Officer
With Official Seal

CC (by e-mail) To -
(1) The Pay And Accounts Officer (JAIPUR)
(2) The Superintendent of Central Excise (ST RANGE-V JAIPUR(ES0305))

FORM G.A.R.-7 for SERVICE TAX PAYMENT (Receipt and Payments Rule 26) For Payment from April 2007 onwards

Full Name of Assessee	RAJSCAPE RESORTS PRIVATE LIMITED				
Complete Address	RAJSCAPE RESORTS PRIVATE LIMITED, 0VILL-KACHARAWALA KUKASAMER JAIPURRAJASTHAN				
Assessee Code No.	AAECR0227PSD003				
Commissionerate Name	JAIPUR				
Commissionerate Code	ES	Division Code	03	Range Code	05

Accounting Code	Amount tendered (Rs.)
1070	192914
0205	24922
1067	30456
0063	2720
	0
	0
Total	251012

Received by IDBI BANK

Major Head Code	0044
Branch	NAVI MUMBAI-BELAPUR
BSR Code	6910333
Date Of Tender	04052016
Challan Sequence No.	11018
Location Code	ES0305
Received Payment Rs.	251012
Date of Realisation	04052016

(In words) Two lakhs fifty-one thousand twelve rupees only

Cash/Cheque/Draft/Pay Order No. IDBI Internet Banking

Dated: 04052016 Drawn On.: IDBI Internet Banking CIN: 69103330405201611018

TAX PAYER'S COUNTERFOIL

Full Name of Assessee	RAJSCAPE RESORTS PRIVATE LIMITED				
Complete Address	RAJSCAPE RESORTS PRIVATE LIMITED, 0VILL-KACHARAWALA KUKASAMER JAIPURRAJASTHAN				
Assessee Code No.	AAECR0227PSD003				
Commissionerate Name	JAIPUR				
Commissionerate Code	ES	Division Code	03	Range Code	05

Accounting Code	Amount tendered (Rs.)
1070	192914
0205	24922
1067	30456
0063	2720
	0
	0
Total	251012
251012	251012

Received by IDBI BANK

Major Head Code	0044
Branch	NAVI MUMBAI-BELAPUR
BSR Code	6910333
Date Of Tender	04052016
Challan Sequence No.	11018
Location Code	ES0305
Received Payment Rs.	251012
Date of Realisation	04052016

(In words) Two lakhs fifty-one thousand twelve rupees only

Cash/Cheque/Draft/Pay Order No. IDBI Internet Banking

Dated: 04052016 Drawn On.: IDBI Internet Banking CIN: 69103330405201611018

This Cyber taxpayer's counterfoil for Service Tax does not require stamp by the collection bank.

FORM VAT-03

(See Rule 14(1)(a) & 15(2))

REGISTRATION CERTIFICATE

Registration Number[TIN]: **08022209280**

Opted under section 3(2) or 5(1): **NO**

This is to certify that M/S RAJSCAPE RESORTS PRIVATE LIMITED , whose principal place of business is situated at : ADVOCATE MAHESHWARI CHEMBERS,OPP.GOLIMAR GARDEN,AMER ROAD,JAIPUR,14,RAJASTHAN has been registered under the Rajasthan VAT Act, 2003 with effect from 1st December, 2008

Name and addresses of Proprietor/Partners/Directors, as the case may be, are as follows:

Sr No.	Name	Status	Address
1	HIMMAT ANAND	Director	36/301,HERITAGE CITY,GURGON,GURGON,HARYANA
2	RAHUL HARKISHAN KAPUR	Director	50,EVEREST 12,PEDDER ROAD,MUMBAI,MUMBAI,MAHARASHTRA

Branch/Additional place(s) of Business:

Sr No.	Name/Address	Type
1	null, RESORTS KUKAS,DELHI ROAD,JAIPUR,14,RAJASTHAN	Branch
2	VANTARA RESORTS AND SPA, VANTARA RESORTS AND SPA BY TREE LIFE,DEBARI,UDAIPUR,UDAIPUR,RAJASTHAN	Others

The following is the description of goods dealt in:

Intend to Purchase	Intend to Sale
COLD DRINKS,BEAKERY ITEMS,CROCKERY ITEMS,UTENSILS,GAS,GROSERY ITEMS,COOKED FOODS,ICE CREAMS,KITCHEN EQUIPMENTS,FRIDGE,D.G.SETS,BEAVERIES,FOOD	COLD DRINKS,BEAKERY ITEMS,GROSERY ITEMS,COOKED FOODS,ICE CREAMS,KITCHEN EQUIPMENTS,FRIDGE,D.G.SETS,BEAVERIES,FOOD ITEMS,VEGETRAIN & NON VEGETRAIN COOKED

This certificate shall remain in force unless it is cancelled.

COMMISSIONER OF COMMERCIAL TAX * RAJASTHAN *

Name: **AMITABH BHARGAV**

Designation: Commercial Taxes Officer

Place: DIVISIONAL KAR BHAWAN, JHALANA

Date of Issue: 3rd June, 2017

Note: This is a computer generated certificate.

e-Challan

Commercial Taxes Department
Government of Rajasthan

GRN: **0014649957** Payment Date: **11/01/2017**

Office Name: **AC/CTO, SPECIAL CIRCLE-II, JAIPUR**
Location: JAIPUR (SECTT.)
Period: 01/12/2016-To-31/12/2016

S.No	Purpose/Budget Head Name	Amount (₹)
1	0040-00-111-01-00-ADVANCE PAYMENT OF VAT	120286.00
	Commision(-):	0.00
	Total/NetAmount:	**120286.00**

One Lakh Twenty Thousand Two Hundred Eighty Six Rupees and Zero Paise Only

Payee Details:			
Full Name: **RAJSCAPE RESORTS PRIVATE LIMITED**		Tin/Actt.No./VehicleNo./Taxid 08022209280	
Pan No.(If Applicable):		City(Pincode):	jaipur(302028)
Address:ADVOCATE MAHESHWARI CHEMBERS, OPP.GOLIMAR GARDEN, AMER ROAD, JAIPUR, RAJASTHAN		Remarks:	

Payment Details:		Challan No. -	**0**
Bank:	SBIePAY(Credit/Debit Cards)	Bank CIN No:	**10001322017011196688**
Date:	11/01/2017 14:59:45	Refrence No:	**1963565360810**

Computer generated copy on : 11/01/2017 *Courtsy : https://Egras.raj.nic.in*

भारत सरकार/ GOVT. OF INDIA
भारत पर्यटन कार्यालय, दिल्ली
INDIATOURISM OFFICE, DELHI
(पर्यटन मंत्रालय/ MINISTRY OF TOURISM)
88 जनपथ, नई दिल्ली /88 Janpath,New Delhi-110 001
दूरभाष/Tel: 23320005/08, 23356529, 23320266 फैक्स/Fax: 011-23320109
Official Website: www.incredibleindia.org
E-mail: goitodelhi@nic.in

Trav.2(1)/HP/09

Date:29.06.2009

The Managing Director,
Rajscape Resorts Pvt. Ltd.,
Maheshwari Chambers
Plot No.1, Sitarampuri
Opp. Golimar Sadan, Amber Road,
Jaipur-302002.

SUB: Approval of 14 Rooms Hotel Project 'Hotel Tree of Life Resort & Spa, Village Kacherawala, Kukas, Tehsil Amer Distt. Jaipur (Rajasthan) under 3-Star category.

Dear Sir,

With reference to your application dated 19th Feb, 2009, which was forwarded from the Headquarter, I am to convey the approval of the Ministry of Tourism, Government of India, to your 14 **Rooms** Hotel Project **'Hotel Tree of Life Resort & Spa** planned under **Three Star category** at **Village Kacherawala, Kukas, Tehsil Amer Distt. Jaipur, (Rajasthan)**, from the point of view of its suitability for foreign tourists.

1. The following points may please be noted carefully: -

(i) This approval does not constitute approval under the Income-Tax Act, 1961. For fiscal concessions under the Income-Tax Act, separate and specific approval will have to be sought and applied for after the hotel starts functioning.

(ii) It may be noted that the benefits under the specified sections of the Income-Tax Act will accrue from the date on which the hotel approved at the project stage starts functioning subject to the hotel expressing its intention to the Department of Tourism, Govt. of India, C-I, Hutments, Dalhousie road, New Delhi to avail of the same in writing.

(iii) Any license and/or approvals required from the local Administration/Police and/or other concerned Authorities, for the construction/operation of the hotels should be obtained directly by the promoters from the concerned Authorities. The approval by this Department will not in anyway substitute for them. The Department's approval will be deemed to have been withdrawn in case of violation of this condition when brought to its notice.

(iv) In the event of the Promoters making any changes in the plans of the project as submitted earlier, the approval of the Department will have to be applied for afresh.

(v) **Quarterly Progress Reports on the project should be sent to the Regional Director (North), Indiatourism Office, 88-Janpath, New Delhi regularly.** The Department's approval will be deemed to have been withdrawn if these reports are not submitted as required.

(vi) The Promoters of the hotel project shall inform the Department of Tourism, New Delhi as soon as the hotel project is completed, in case it is not completed within **five years** this approval will be deemed to have been withdrawn.

(vii) A copy of the necessary completion certificates obtained from the local Authorities shall be furnished to the Department definitely within a period of 3 months of its receipt.

Contd...2/-

(viii) The Promoters are required to apply for the classification of their hotel within three months of the date of its functioning. In the event of failure to do this the approval accorded to the hotel by the Department of Tourism will be deemed to have been withdrawn.

(ix) The star category of the hotel will only be confirmed at the Classification stage after a physical inspection by the HRACC (Hotel and Restaurant Approval and Classification Committee).

(x) Normally, no rooms will be let out for purpose other than residential. However, with the prior permission of the Department of Tourism not more than 10% of the rooms in the hotel may be let out to any person or company for residential or commercial purpose.

(xi) The hotel should employ personnel qualified in Hotel Management Catering and Allied Crafts.

2. In the event of breach of any of the above mentioned conditions by the hotel, the Department of Tourism shall have the right to withdraw its approval.

3. If any dispute arises as to the interpretation of the regulatory conditions mentioned above the decision of the Secretary, Ministry of Tourism shall be final.

4. The construction of the hotel should be completed strictly as per the order of the competent sanctioning Authority/sanctioned building plan and as mentioned in the plans/letter issues.

5. The receipt of this letter may please be acknowledged.

Yours faithfully,

S. P. Singh

(S.P. SINGH)
Regional Director (North)

Copy forwarded to: -

1. The Commissioner (Tourism), Department of Tourism, Govt. of Rajasthan, Paryatan Bhawan, Govt. Hostel Campus, M.I. Road, Jaipur-302 001.
2. The President, Hotel & Restaurant Association of Northern India, 406/75-76, Manisha Building, Nehru Place, New Delhi-110 019.
3. The Managing Director, Tourist Finance Corporation of India, 04th Floor, Tower-1, NBCC Plaza, Sector-V, Pushp Vihar, Saket, New Delhi-110 017.
4. The Asstt. Director General (H&R), Department of Tourism, C-I, Hutments, Dalhousie Road, New Delhi-110 011.

Assistant Director (H&R)

TREE OF LIFE
Resorts & Hotels

Room Guest List of Tree of Life Present on 18.11.2025

PR-1	Mr. Omprakash Khurana, Ms. Alka Khurana
V-1	Mr. Yug Patel, Mr. Sunny Patel, Mr. Ujjawal Patel
V-12GF	Mr. Piyush Khandelwal, Ms. Medhali Jhalani
V-3	Mr. Nikunj Mittal, Ms. Manisha Mittal, Ms. Sweta Khemka
V-4	Mr. Ashish Bagoria, Ms. Prinkle Khinchi
V-5	Mr. Akash Pirgal, Ms. Namratha Pirgal
V-8	Mr. Sehaj Pahwa, Ms. Muskan Bansal

Rajscape Resorts Pvt. Ltd.

TREE OF LIFE
Resorts & Hotels

Staff List of Tree of Life Present on 18.11.2025

1	Bhagwan Sahay Engeeneering
2	Manish Dariya
3	Susheel Kumar
4	Manish Meena
5	Roshan Meena
6	Pankaj Kumar
7	Rahul Patel
8	Vikas Meena
9	Manoj Kumar Meena
10	Vinod Meena
11	Ganesh Jagga
12	Narendra FNB
13	Hemsingh Engee
14	Sohan Lal Kasat
15	Lal Chand Meena Engee
16	Om Prakash
17	Vinod Prajapat HR
18	Karan Diiver
19	Mukesh Sweeper
20	Roshan Cheff
21	Khema Gardn
22	Shambhu Gardn
23	Chetelal HK
24	Sana Khan
25	Chivangi
26	Ravi Driver
27	Duli chand FNB
28	Gyarsi Lal
29	Savan Kst
30	Nawal Gardn
31	K Leiyawan
32	Shiv Singh
33	Kishan Lal
34	Devendra
35	Harish chand
36	Sylvia

Rajscape Resorts Pvt. Ltd.

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर
फोन नं॰ 0141–2700151 ई–मेलः pccf.cwlw.forest@rajasthan.gov.in

क्रमांकः एफ 8 (07)2024/विधि/मुवजीप्र–02868/2024–25 दिनांकः ई–हस्ताक्षर

बैठक कार्यवाही विवरण

दिनांक 07.01.2025 को नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं एवं नाहरगढ अभ्यारण्य के ईको सेन्सिटिव जोन में प्रदर्शित सीमाओं में अन्तर के संबंध में प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान, जयपुर की अध्यक्षता में उनके कक्ष में बैठक का आयोजन किया गया। इस बैठक में निम्न अधिकारीगण उपस्थित रहेः–

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान, जयपुर।
3. श्री राजेश कुमार गुप्ता, अति0 प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
4. श्री के.सी. मीना, अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
5. श्री टी. मोहनराज, मुख्य वन संरक्षक (वन्यजीव), जयपुर।
6. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), राज0 जयपुर।
7. श्री जगदीश चन्द गुप्ता, उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।
8. श्री दिनेश कुमार गुप्ता, उप वन संरक्षक (एफ.सी.ए.), राज0 जयपुर।
9. सर्वेयर, कार्या0 उप वन संरक्षक, (वन्यजीव), चिडियाघर, जयपुर।

उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर द्वारा बैठक में उपस्थित सदस्यों के समक्ष नाहरगढ अभयारण्य की अधिसूचना दिनांक 22.09,1980 को जारी की गई , में उल्लेखित अभयारण्य की चारों दिशाओं की सीमाओं के विवरण के बारे में अवगत कराया। नाहरगढ अभयारण्य के इको सेसेटिव जोन की जारी अधिसूचना दिनांक 08.03.2019 में संलग्न जी टी शीट में अभयारण्य की सीमा का अवलोकन कराया। नक्शे पर दर्शायी गई अभयारण्य की सीमा को परपल रंग से मार्क किया गया है। उक्त नक्शे में सीमा पर 1 से 100 बिन्दु अंकित किये गये है, जबकि अधिसूचना में अभयारण्य की सीमा के केवल 11 बिन्दुओं के जी. पी. एस. कोआर्डिनेटस की सूची का उल्लेखन किया गया है, जिनसे पूरी अभयारण्य की सीमा को प्रदर्शित नहीं किया जा सकता है। नक्शे पर प्रदर्शित/मार्क की गयी अभ्यारण्य की सीमा को अभयारण्य की जारी की गई अधिसूचना दिनांक 22.09.1980 के अनुसार पढने पर नक्शे पर प्रदर्शित की गई सीमा में काफी त्रुटियॉ देखने में पायी गई । उक्त नक्शे पर मार्क की गई सीमा एवं अभयारण्य की अधिसूचना में अन्तर के कारण माननीय न्यायालयों में काफी संख्या में वाद विचाराधीन है। जिनके कारण माननीय न्यायालयों में अलग अलग तरह से जवाब प्रस्तुत करने वादों की संख्या में वृद्वि लगातार हो रही है। उक्त समस्या का समाधान किया आवश्यक

Signature valid
Digitally signed by Pa[illegible] Kumar Upadhyay
Designation : Principal Chief Conservator Of Forest
Date: 2025.01.09 14:59:55 IST
Reason: Approved

RajKaj Ref No.: 12884778

उक्त संबंध में बैठक में उपस्थित सभी सदस्यों से चर्चा की गई और अभयारण्य की अधिसूचना एवं नाहरगढ अभयारण्य के इको सेंसेटिव जोन की अधिसूचना दिनांक 08.03.2019 को जारी की गई, के साथ नक्शे पर मिलान कर अध्ययन किया गया। जिसमें सर्वसम्मति से निर्णय लिया गया कि नाहरगढ अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 के आधार पर राजस्व मैप पर अभयारण्य का नक्शा बनाया जावे। जिसके लिए उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर को दिनांक 17.01.2025 तक समिति के समक्ष नाहरगढ वन्यजीव अभयारण्य का नक्शा प्रस्तुत करने के निर्देश दिये गये। जिसे समीक्षा उपरान्त राज्य सरकार को अनुमोदन हेतु भिजवाया जावेगा। इसके साथ–साथ इको सेंसेटिव जोन की अधिसूचना के आधार पर इको सेंसेटिव जोन का संशोधित नक्शा भी प्रस्तुत किया जावे।

बैठक सधन्यवाद समाप्त हुई।

(पवन कुमार उपाध्याय)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

क्रमांकः एफ 8 (07)2024/विधि/मुवजीप्र–02868/2024–25 दिनांकः ई–हस्ताक्षर

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. प्रधान मुख्य वन संरक्षक (वन बल प्रमुख) राजस्थान, जयपुर।
2. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
3. अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान, जयपुर
4. अतिरिक्त प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
5. अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
6. मुख्य वन संरक्षक (वन्यजीव), जयपुर।
7. उप वन संरक्षक (आई.टी.), राज0 जयपुर।
8. उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

Signature valid

Digitally signed by Pavan Kumar Upadhyay
Designation : Principal Chief Conservator Of Forest
Date: 2025.01.09 14:59:55 IST
Reason: Approved

RajKaj Ref No.: 12884778

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नं॰ 0141–2700151 **ई–मेलः pccf.cwlw.forest@rajasthan.gov.in**

क्रमांकः एफ 8(07)2024/विधि/मुवजीप्र–02868/2024–25 Jaipur, Date: As Per Sign

बैठक कार्यवाही विवरण

नाहरगढ वन्यजीव अभयारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित पूर्वी सीमा की विवेचना एवं ईको–सेन्सिटिव जोन के संबंध में दिनांक 07.01.2025 को आयोजित बैठक में उप वन संरक्षक, वन्यजीव, चिडियाघर, जयपुर को दिनांक 17.01.2025 तक उक्त अधिसूचना के अनुसार नक्शा तैयार कर प्रस्तुत करने हेतु निर्देशित किया गया था। जिसके क्रम में उप वन संरक्षक वन्यजीव, चिडियाघर द्वारा नक्शा तैयार कर प्रस्तुत किया गया। उक्त के क्रम अद्योहस्ताक्षरकर्ता की अध्यक्षता में दिनांक 21.01.2025 में दोपहर 3.00 बजे आयोजित की गई थी। बैठक में निम्नांकित अधिकारी/कर्मचारी उपस्थित हुए–

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति. प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी, एफ.सी.ए., राज0, जयपुर।
3. श्री सुपोंग शशी, मुख्य वन संरक्षक (वन्यजीव), जयपुर।
4. श्री विजय पाल सिंह, उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।
5. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), जयपुर।
6. श्री गिरीश कुमार शर्मा, सर्वेयर, कार्यालय उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।

उपस्थित सदस्यों द्वारा उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर द्वारा प्रस्तुत नक्शों का अवलोकन किया गया। अवलोकन उपरांत नक्शों को अभयारण्य की सीमा विवरण के अनुरूप प्रदर्शित होने में कमियां पाई गई।

इस संबंध में श्री वेंकटेंश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर द्वारा सुझाव दिया गया कि राज्य सरकार की अधिसूचना क्रमांक एफ11(39)राज–8/80 दिनांक 22.09.1980 अनुसार नाहरगढ वन्य जीव अभयारण्य की

RajKaj Ref No.: 13250953

सीमा विवरण के अनरूप नक्शा बनाने के लिए यह आवश्यक होगा कि पूरी तैयारी नये सिरे से किया जाना उचित होगा, जिस पर सभी उपस्थित सदस्यों द्वारा सहमति जारी की गई।

अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि) द्वारा सुझाव दिया गया कि राज्य सरकार की अधिसूचना क्रमांक एफ11(39)राज–8/80 दिनांक 22.09.1980 अनुसार नाहरगढ वन्यजीव अभयारण्य क्षेत्र एवं विवरण में दिए गए समस्त गांवों के मूल नक्शे एकत्रित किये जाकर सभी नक्शों को एक साथ बिछाकर नाहरगढ अभयारण्य की सीमा विवरण के अनुसार उन नक्शों के उपर लाईन डाली जाये ताकि सीमा का सही चित्रण हो सकें। जिसके संबंध में सभी उपस्थित सदस्यों द्वारा सहमति जारी की गई।

अद्योहस्ताक्षरकर्ता द्वारा निर्देशित किया गया कि उक्त कार्यवाही पूर्ण की जाकर दिनांक 28.01.2025 को दोपहर बाद 3.00 बजे समिति के समक्ष रिपोर्ट प्रस्तुत करें।

बैठक सधन्यवाद समाप्त हुई।

(पवन कुमार उपाध्याय)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

क्रमांकः एफ 8(07)2024/विधि/मुवजीप्र–02868/2024–25 Jaipur, Date: As Per Sign

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :–

1. प्रधान मुख्य वन संरक्षक (हॉफ), राजस्थान, जयपुर।
2. प्रधान मुख्य वन संरक्षक, एफ.सी.ए., राजस्थान, जयपुर।
3. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
4. अतिरिक्त प्रधान मुख्य वन संरक्षक कार्य आयोजना एवं वन बन्दोबस्त, राजस्थान, जयपुर।
5. अतिरिक्त प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
6. मुख्य वन संरक्षक (वन्यजीव), जयपुर।
7. उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।
8. उप वन संरक्षक (आई.टी.), जयपुर।
9. रक्षित पत्रावली।

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

Signature Not Verified

Digitally Signed by P.K. Upadhyaya
Designation : Principal Chief Conservator Of Forest
Date :28-01-2025 03:31:53

RajKaj Ref No.: 13250953

कार्यालय प्रधान मुख्य वन संरक्षक एंव मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना, जयपुर–302004, e-mail – pccf.cwlw.forest@rajasthan.gov.in , Ph.- 0141-2700151

क्रमांक : एफ.8(07)2024 / विधि / मुवजीप्र–02868 दिनांक : ई–हस्ताक्षर

बैठक कार्यवाही विवरण

बैठक सूचना क्रमांक 14394281 दिनांक 26.03.2025 के क्रम में नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं की विवेचना एवं तत्संबंधी कार्यवाही हेतु प्रधान मुख्य वन संरक्षक व मुख्य वन्य जीव प्रतिपालक की अध्यक्षता में द्वितीय बैठक उनके कक्ष में आयोजित की गयी जिसमें निम्न अधिकारीगण उपस्थित हुए।

1. श्री वेंकटेश शर्मा अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि अरण्य भवन, जयपुर।
2. श्री राजेश कुमार गुप्ता, अति0 प्रधान मुख्य वन संरक्षक, वन्यजीव राजस्थान, जयपुर।
3. श्री टी. मोहन राज, मुख्य वन संरक्षक, वन्यजीव, जयपुर।
4. श्री सी.आर. मीणा, मुख्य वन संरक्षक, कार्य आयो0 एवं वन बन्दो0 राज0, जयपुर।
5. श्री सुदर्शन शर्मा, उप वन संरक्षक, एफ.सी.ए. जयपुर।
6. श्री अशोक कुमार जैन, उप वन संरक्षक, सूचना प्रौद्योगिकी, जयपुर।
7. श्री विजयपाल सिंह, उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।
8. श्री प्रेम शंकर मीणा, सहायक वन संरक्षक, नाहरगढ वन्यजीव अभ्यारण्य, जयपुर।
9. श्री गिरीश नारायण शर्मा, सर्वेयर, कार्या0 उप वन संरक्षक (वन्यजीव) चिडियाघर।

बैठक प्रारम्भ की जाकर पूर्व की बैठक में दिऐ गये निर्देशों की प्रगति के संबंध में मुख्य वन्यजीव प्रतिपालक द्वारा अब तक की गयी कार्यवाही के बारे में अवगत कराने हेतु निर्देशित किया गया।

1. श्री वेंकटेश शर्मा अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि द्वारा इस क्रम में की जाने वाली कार्यवाही के बारे में संक्षिप्त रूप से अवगत कराते हुऐ उप वन संरक्षक आई.टी को इस कार्य के लिये अपनाई गयी सम्पूर्ण तकनीकी प्रक्रिया के बारे में विस्तृत रूप से अवगत कराने हेतु निर्देशित किया गया।
2. श्री अशोक कुमार जैन, उप वन संरक्षक आई.टी द्वारा वन्यजीव चिडियाघर वन मंडल से उप वन संरक्षक द्वारा उपलब्ध कराये गये विभिन्न वन भूमि रिकॉर्ड जैसे मूल नोटिफिकेशन, वन भूमि खसरा मैप, खसरा मिलान रिकॉर्ड, एवं अन्य उपलब्ध विभिन्न आदेश आदि के आधार पर तैयार कर वन मंडल द्वारा प्रस्तुत किये गये डिजिटल नक्शों में प्रयुक्त डेटा एवं प्रक्रिया से सदस्यों को अवगत कराया गया।
3. श्री जैन द्वारा दी गयी जानकारी एवं वन भूमि तथा अन्य समस्त संबंधित भुमियों पर नोटिफिकेशन के क्रम में दिशावार विवरण के अनुसार समिति सदस्यों द्वारा विस्तृत चर्चा की गयी।
4. इस प्रकार खसरा स्केल पर खसरा वार जानकारी, अधिसूचित वन भूमि एवं राजस्व व अन्य सभी प्रकार की भूमियों की स्थितियों का आंकलन करते हुये अभ्यारण्य की डिजिटल सीमा लाईन को प्रस्तुत नक्शों पर इंगित करने हेतु आवश्यक कार्यवाही बाबत उप वन संरक्षक आई0टी0 एवं उप वन संरक्षक, वन्य जीव चिडियाघर को निर्देशित किया गया।
5. इस अभ्यारण्य सीमा लाईन को डिजिटल रूप में बनाये जाने हेतु उप वन संरक्षक आई.टी श्री जैन द्वारा दिनांक 01 अप्रैल 2025 तक पूर्ण करने का आश्वासन दिया गया।
6. श्री वेंकटेश शर्मा अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि द्वारा उप वन संरक्षक आई.टी को अपनायी गयी तकनीक कार्यप्रणाली (SOP) का सरल भाषा में विवरण तैयार कर अगामी बैठक में प्रस्तुत करने हेतु निर्देशित किया गया।
7. अभ्यारण्य क्षेत्र के संबंध में सभी प्रकार की भूमि से संबंधित आवश्यक पत्रावली, नोटिफाईड भूमि नोटिफिकेशन, अन्य विभागों को आवंटित की गयी भूमि नोटिफिकेशन इत्यादि को क्रमबद्ध रूप से एक पृथक पत्रावली के रूप में तैयार कर मुख्य वन्यजीव प्रतिपालक राजस्थान को उपलब्ध कराने हेतु उप वन संरक्षक, वन्य जीव चिडियाघर को निर्देशित किया गया।

Signature Not Verified
Digitally signed by Shilpa Mehra
Designation : Principal Chief Conservator of Forest
Date: 2025.04.03 04:25:54 IST
Reason: Approved

RajKaj Ref No.: 14543690

8. इसी प्रकार अभ्यारण्य क्षेत्र की उक्त प्रक्रिया से इंगित की जाने वाली सीमा लाईन के ग्रामवार सीमा इंगितीकरण के औचित्य विवरण भी सर्वेयर कार्यालय हाजा उप वन संरक्षक चिडियाघर जयपुर द्वारा तैयार किये जाने हेतु उन्हें निर्देशित किया गया जिसमें समस्त प्रकार की भूमि का विस्तृत विवरण उल्लेखित किया जावे कि संबंधित ग्राम की भूमि किस कारण छोड़ी गयी है अथवा जोड़ी गयी है।
9. बैठक चर्चा के दौरान यह भी निर्देशित किया गया कि उक्तानुसार तैयार किये गये नक्शे के आधार पर उप वन संरक्षक वन्यजीव चिडियाघर जयपुर द्वारा भौतिक रूप से मौके की स्थिति का परीक्षण/मुआयना करवाया जावे जिससे मौके की वर्तमान वास्तविक स्थिति की सही जानकारी ली जा सके।

बैठक सधन्यवाद समाप्त हुई एवं अगली बैठक दिनांक 04.04.2025 को सांय 5.00 बजे नियत कर उप वन संरक्षक (वन्यजीव) चिड़ियाघर को ग्राउन्ड ट्रथिंग की रिपोर्ट के साथ उपस्थित होने के निर्देश दिये गये।

(शिखा मेहरा)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान

क्रमांक : एफ.8(07)2024/विधि/मुवजीप्र–02868 दिनांक :ई–हस्ताक्षर

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–

1. निजी सचिव, प्रधान मुख्य वन संरक्षक, (वन बल प्रमुख) राजस्थान जयपुर।
2. निजी सचिव, प्रधान मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक राज0 जयपुर।
3. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि, राजस्थान जयपुर।
4. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक,एफ.सी.ए., राजस्थान जयपुर।
5. निजी सचिव, अतिरिक्त प्रधान मुख्य वन संरक्षक, वन्यजीव राजस्थान, जयपुर।
6. मुख्य वन संरक्षक, कार्य आयोजना एवं वन बन्दोंबस्त, राजस्थान, जयपुर।
7. उप वन संरक्षक, सूचना प्रौद्योगिकी, अरण्य भवन जयपुर।
8. उप वन संरक्षक (वन्यजीव) चिडियाघर, राजस्थान, जयपुर

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान

Signature Not Verified

Digitally signed by Shikha Mehra
Designation : Principal Chief Conservator Of Forest
Date: 2025.04.03 04:25:54 IST
Reason: Approved

RajKaj Ref No.: 14543690

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नम्बरः 0141–2700151 ई–मेलः pccf.cwlw.forest@rajasthan.gov.in

क्रमांकः एफ.8(1)2023/ई–1876/विधि/मुवजीप्र दिनांकः

बैठक कार्यवाही विवरण

दिनांक 27.06.2025 को नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं एवं नाहरगढ़ अभ्यारण्य के ईको सेन्सिटिव जोन में प्रदर्शित सीमाओं में अन्तर के संबंध में प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक राजस्थान जयपुर की अध्यक्षता में उनके कक्ष में बैठक का आयोजन किया गया। इस बैठक में निम्न अधिकारीगण उपस्थित रहें।

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान जयपुर।
3. श्री राजेश कुमार गुप्ता, अति0 प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
4. श्री सी.आर.मीना, मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान जयपुर।
5. श्री टी. मोहनराज, मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
6. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), राजस्थान जयपुर।
7. श्री विजयपाल सिंह, उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर।
8. श्री गिरीश नारायण शर्मा, सर्वेयर कार्या0 उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर।

उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर द्वारा बैठक में उपस्थित सदस्यों के समक्ष नाहरगढ़ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 के क्रम में अब तक की गई कार्यवाही की विस्तृत जानकारी दी गई है।

माननीय राष्ट्रीय हरित अभिकरण भोपाल द्वारा कमल तिवारी बनाम यूनियन ऑफ इण्डिया व अन्य एप्लीकेशन संख्या 97/2022 (CZ) तथा एक्जीक्यूशन एप्लीकेशन संख्या 06/2024 (Z) में दिनांक 16.12.2024 को पारित आदेश में निर्देशित किया कि A Copy of the order with Pages discussed above be forwarded to the Chief Secretary and the Member Secretary, State of Rajasthan, State Pollution Control Board for proper and necessary action and to ensure the finalization of boundaries of Nahargarh Wildlife according to the Notifications. संलग्नक– 1

उक्त आदेशो के क्रम में पहली बैठक प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक राजस्थान जयपुर की अध्यक्षता में हुई, जिसमें निम्नानुसार सदस्यों को आमन्त्रित किया गया।

1. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान जयपुर।
2. अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान जयपुर।
3. अति0 प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
4. प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान जयपुर।
5. मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
6. उप वन संरक्षक (आई.टी.), राजस्थान जयपुर।

7. उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर।

A. उक्त बैठक में मुख्यतः नाहरगढ़ अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में उल्लेखित चारो दिशाओं की सीमा के विवरण के बारे में अवगत कराया गया तथा नाहरगढ़ वन्य जीव अभ्यारण्य के इको सेन्सिटिव जोन की सीमा का अवलोकन कराया गया। सभी सदस्यों द्वारा सर्व सम्मति से निर्णय लिया गया कि नाहरगढ़ वन्य जीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 के आधार पर राजस्व मैप पर अभ्यारण्य का नक्शा बनाया जावे। जिसके लिए उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर को दिनांक 17.01.2025 तक समिति के समक्ष नाहरगढ़ वन्यजीव अभ्यारण्य का नक्शा प्रस्तुत करने के निर्देश दिये गये। जिसे समीक्षा उपरान्त राज्य सरकार को अनुमोदन हेतु भिजवाया जावेगा। इसके साथ–साथ इको सेन्सिटिव जोन की अधिसूचना के आधार पर इको सेन्सिटिव जोन का संशोधित नक्शा प्रस्तुत किया जावें। संलग्नक–2

B. अगली बैठक दिनांक 21.01.2025 को दोपहर 3:00 PM बजे आयोजित की गई। जिसमें अधिसूचना दिनांक 22.09.1980 के अनुसार सभी गांव के मूल नक्शे एकत्रित कर सीमा विवरण अनुसार लाइन डाली जाने बाबत् सभी उपस्थित जनो द्वारा सहमति जाहिर की। संलग्नक–3

C. अगली बैठक दिनांक 27.03.2025 को आहुत की गई है जिसमें निर्णय लिया गया कि उप वन संरक्षक आई. टी. को इस कार्य के लिए अपनाई जा रही सम्पूर्ण तकनीकी प्रक्रिया बताने हेतु निर्देशित किया। इस कम में उप वन संरक्षक आई. टी. द्वारा वनमण्डल वन्य जीव चिड़ियाघर द्वारा उपलब्ध कराये गये रिकॉर्ड अनुसार डिजीटल नक्शे बनाये गये। तथा उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर को भौतिक रूप से मौके की वर्तमान वास्तविक स्थिति की जानकारी अगली बैठक में प्रस्तुत करने हेतु निर्देशित किया गया। संलग्नक–4

D. बैठक दिनांक 01.05.2025 में उप वन संरक्षक (वन्यजीव) चिड़ियाघर जयपुर द्वारा अब तक की गई कार्यवाही को प्रजेन्टेशन के द्वारा प्रस्तुत किया गया। प्रजेन्टेशन पर विस्तृत चर्चा उपरान्त कुछ संशोधन प्रस्तावित किये गये। जिन्हे अगली बैठक दिनांक 08.05.2025 को प्रस्तुत करने के निर्देश दिये गये। संलग्नक–5

E. बैठक दिनांक 08.05.2025 नक्शे को उप वन संरक्षक (वन्यजीव) चिड़ियाघर जयपुर द्वारा प्रस्तुत किया गया। उक्त नक्शे में विभिन्न प्रकार के संशोधन हेतु निर्देशित किया गया। तथा अपनाई जा रही विधि की SOP प्रस्तुत कर अनुमोदन हेतु निर्देशित किया गया। संलग्नक–6

F. बैठक दिनांक 04.06.2025 को उप वन संरक्षक (वन्यजीव) चिड़ियाघर जयपुर द्वारा संशोधन सहित नक्शा प्रस्तुत किया गया। जिसे सभी अधिकारीगणो द्वारा सही माना जा कर निर्देशित किया गया कि दिनांक 22.09.1980 के नोटिफिकेशन अनुसार नाहरगढ़ अभ्यारण्य का इकजाई नक्शा बनाने के निर्देश दिये गये, ग्राम वाईज नक्शो में प्रत्येक राजस्व ग्राम के नाहरगढ़ अभ्यारण्य में आने वाले खसरों की सूची भी प्रदर्शित की जावे। संलग्नक–7

G. उक्त कार्यवाही के दौरान अपनाई जा रही मानक संचालन प्रक्रिया का अनुमोदन इस पूरी कार्यवाही में सम्मलित अधिकारीगणो द्वारा कर दिया गया हैं। संलग्नक–8

H. नाहरगढ़ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 के अनुसार प्रत्येक गांव का पृथक–पृथक नक्शा तैयार कर समिति के समक्ष प्रस्तुत किया गया जिसे समिति द्वारा हस्ताक्षरित किया गया है।

1. ग्राम कोटड़ा का नक्शा संलग्न है। संलग्नक–9
2. ग्राम कुकस का नक्शा संलग्न है। संलग्नक–10
3. ग्राम खुराड़ का नक्शा संलग्न है। संलग्नक–11

4. ग्राम नेस्तीवास का नक्शा संलग्न है। संलग्नक–12
5. ग्राम चिमनपुरा का नक्शा संलग्न है। संलग्नक–13
6. ग्राम आमेर का नक्शा संलग्न है। संलग्नक–14
7. ग्राम नाहरगढ़ का नक्शा संलग्न है। संलग्नक–15
8. ग्राम किशनबाग का नक्शा संलग्न है। संलग्नक–16
9. ग्राम पापड़ का नक्शा संलग्न है। संलग्नक–17
10. ग्राम मायलाबाग का नक्शा संलग्न है। संलग्नक–18
11. ग्राम जैसल्या का नक्शा संलग्न है। संलग्नक–19
12. ग्राम आकेड़ाडूंगर का नक्शा संलग्न है। संलग्नक–20
13. ग्राम सिस्यावास का नक्शा संलग्न है। संलग्नक–21
14. ग्राम बड़ागांव जरख्या का नक्शा संलग्न है। संलग्नक–22
15. ग्राम बीड़ तालेडा का नक्शा संलग्न है। संलग्नक–23
16. ग्राम दौलतपुरा का नक्शा संलग्न है। संलग्नक–24

I. नाहरगढ़ वन्यजीव अभ्यारण्य अधिसूचना दिनांक 22.09.1980 के सीमा विवरण अनुसार एकजाई नक्शा तैयार किया जाकर समिति द्वारा हस्ताक्षरित किया गया हैं। संलग्नक–25

J. नाहरगढ़ वन्यजीव अभ्यारण्य के अन्तर्गत आने वाली भूमि की ग्राम वार क्षेत्रफल की सूची वर्ष 2019 (संवत् 2076) के अनुसार। संलग्नक–26

इस प्रकार अब तक हुइ सभी कार्यवाही, मानक संचालन प्रक्रिया, सभी 16 गांवो के नक्शे एवं एकजाई नक्शा समिति द्वारा अनुमोदन कर हस्ताक्षर कर दिये गये हैं।

बैठक सधन्यवाद समाप्त हुई।

(शिखा मेहरा)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक, राजस्थान

कमांकः एफ.8(1)2023/ई–1876/विधि/मुवजीप्र 09-15 दिनांकः 15/7/25

प्रतिलिपि– निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है–

1. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान जयपुर।
2. अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान जयपुर।
3. अति0 प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
4. प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान जयपुर।
5. मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
6. उप वन संरक्षक (आई.टी.), राजस्थान जयपुर।
7. उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर।

उप वन संरक्षक (वन्यजीव) चिड़ियाघर, जयपुर क्रमांक 4026 17/7/25 दिनांक

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक, राजस्था

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

D.B. Civil Writ Petition (PIL) No. 14254/2025

Nahargarh Van Evam Vanya Jeev Suraksha Evam Seva Samiti

----Petitioner

Versus

Union of India & Ors.

----Respondents

For Petitioner(s)	:	Mr. Vaibhav Pancholi on behalf of Mr. Krishan Chander Sharma
For Respondent Nos.1 and 4	:	Mr. R.D. Rastogi, ASG (through V.C.) with Mr. Devesh Yadav (through V.C.), Mr. Chandra Shekhar Sinha, Mr. Rajat Sharma & Mr. Yatharth Asopa
For Respondent Nos.2, 3, 5, 6 & 7	:	Mr. Avinash Choudhary, Mr. Hardik Singh, Mr. Ramdhan, Mr. Vinayam Saran and Ms. Mansi Sharma

---

HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE SANJEET PUROHIT

Order

19/09/2025

1. Learned counsel appearing on behalf of the petitioner submits that while preparing a revised map of the Nahargarh Wildlife Sanctuary, only the villages which were found part of the forest area have been included, while the described area which is also required to be included, has been left out.

2. The new map of the Nahargarh Wildlife Sanctuary is being prepared in the garb of an order passed by the National Green Tribunal dated 16.12.2024, which directed for finalization of boundaries of Nahargarh Wildlife according to the notifications.

3. Thus, he submits that the earlier notifications and the list of villages coming under the Wildlife Sanctuary and Eco Sensitive

Zone along with Geo Coordinates as available in the Gazette Notification dated 08.03.2019 as well as 22.09.1980, were required to be taken into consideration.

4. It is also stated that the boundary is being revised of the Nahargarh Wildlife Sanctuary to the detriment of the Sanctuary and Eco Sensitive Zone was required to be taken into consideration.

5. Issue notice to the respondents.

6. Mr. R.D. Rastogi, learned Additional Solicitor General accepts notice on behalf of respondents No.1 and 4, who shall take instructions in the matter and submit a report.

7. Mr. Avinash Choudhary, associate of Mr. B.S. Chhaba, learned Additional Advocate General, accept notice on behalf of respondent Nos.2, 3, 5, 6 & 7.

8. Let a detailed affidavit be also filed relating to the averments made in the present Public Interest Litigation by the learned ASG and also directed to take report from the State Forest Department in this regard and submit a comprehensive affidavit.

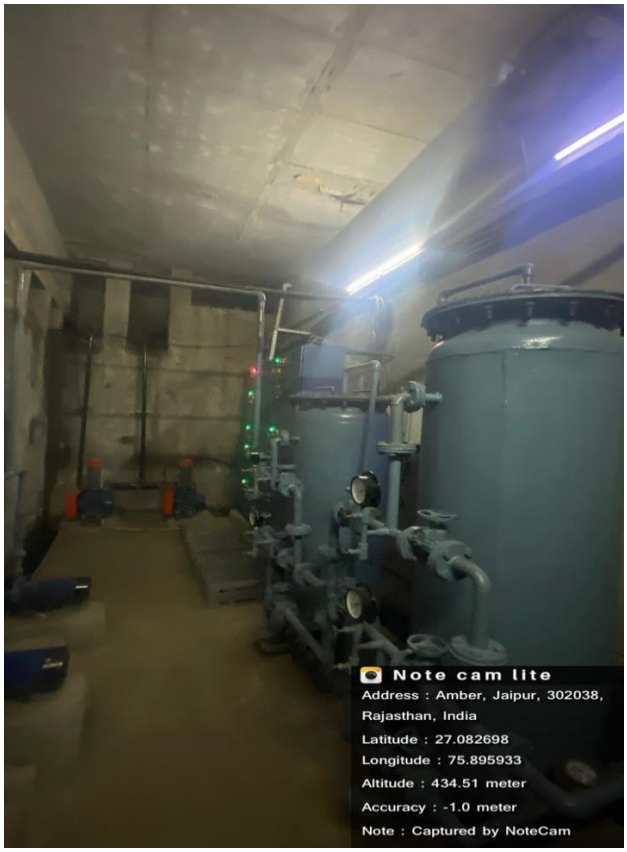
9. The State Counsel shall also file an affidavit of the PCCF.

10. It is directed that in the meanwhile, no change in the boundaries of the existing Nahargarh Wildlife Sanctuary which would include the Eco Sensitive Zone and the described area, shall be made.

11. List this case on 31.10.2025.

(SANJEET PUROHIT),J (SANJEEV PRAKASH SHARMA),J

AMIT/59


Note cam lite
Address : Amber, Jaipur, 302038, Rajasthan, India
Latitude : 27.082698
Longitude : 75.895933
Altitude : 434.51 meter
Accuracy : -1.0 meter
Note : Captured by NoteCam

CS320DSP
sudhir
Note cam lite
Address : Amber, Jaipur, 302038, Rajasthan, India
Latitude : 27.082737
Longitude : 75.896125
Altitude : 435.06 meter
Accuracy : 1.36 meter
Note : Captured by NoteCam

Note cam lite
Address : Amber, Jaipur, 302038, Rajasthan, India
Latitude : 27.082075
Longitude : 75.896135
Altitude : 435.1 meter
Accuracy : 0.31 meter
Note : Captured by NoteCam